

**67**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**  
**(PRINCIPAL BENCH)**

1

**Appeal No. 31 of 2025**

**(I.A No. 312 of 2025)**

Amarjit Singh

..... Appellant

V/s

State of Punjab and Others

..... Respondents

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**Vakalatnama****64**

Date: 02/09/2025

Place: Rupnagar

*Vipin Kumar*

(Vipin Kumar)

Environmental Engineer

Punjab Pollution Control Board

Regional Office, Rupnagar

(On behalf of Punjab Pollution Control Board)

i.e. Respondent No. 03 and 04

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
(PRINCIPAL BENCH)

Appeal No. 31 of 2025

(I.A No. 312 of 2025)

Amarjit Singh

..... Applicant / Appellant

V/s

State of Punjab and Others

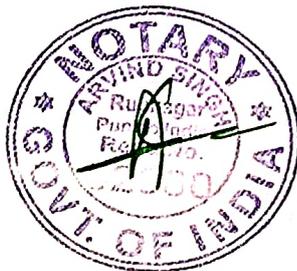
..... Respondents

Reply by way of affidavit of Er. Vipin Kumar, Environmental Engineer, Regional Office, Rupnagar on behalf of Punjab Pollution Control Board i.e. respondent no.3 and 4.

I the above-named deponent, do hereby, solemnly affirm and state as under:

**RESPECTFULLY SHOWETH**

- 1) That the above-mentioned Appeal has been filed by the appellant under Section 16 read with Section 18 of the National Green Tribunal Act, 2010, thereby challenging the order dated 04.03.2025 passed by the Punjab Pollution Control Board (PPCB) directing the disconnection of the electricity supply to the Appellant poultry farm. A prayer has been made to quash and set aside the impugned order dated 04.03.2025 by the respondent Punjab Pollution Control Board.



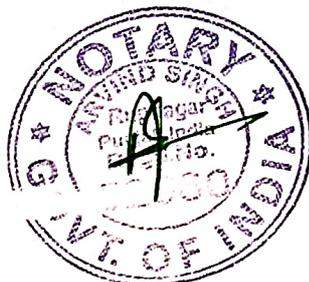
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- 2) That this Hon'ble Tribunal ~~70~~ is pleased to stay the operation of the impugned order dated 04.03.2025 passed by the Punjab Pollution Control Board by passing an order dated 05.05.2025 after considering the submissions made by the counsel for the appellant. In this regard, the relevant extract of paragraph 5 and 6 of the order dated 05.05.2025 passed by this Hon'ble Tribunal is reproduced below for kind perusal and reference:

*"5. It has been submitted by Counsel for the Appellant that apart from the impugned order, no other order has been passed by the PPCB directing closure of the Appellant's unit and that the notice dated 30.08.2024 was issued to the Appellant of which the Appellant had filed reply dated 13.11.2024, but thereafter neither an opportunity of hearing has been given nor any separate order was passed and the impugned order also does not contain any reason.*

*6. Having regard to the submissions made above, we direct that the operation of the impugned order dated 04.03.2025 shall remain stayed till the next date of hearing, subject to the condition that the Appellant will comply with the applicable requirements of obtaining the CTE and CTO."*

- 3) That the deponent namely Er. Vipin Kumar is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office of the Board at Rupnagar. The deponent is well conversant with the facts of the case and is competent and authorized to file and swear the present reply by way of affidavit on behalf of Punjab Pollution Control Board i.e. respondent no. 3 and 4.



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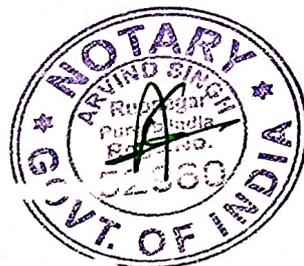
- 4) That considering the facts and circumstances of the case and the submissions made in the above-mentioned appeal, the deponent is filing the present reply by way of affidavit on behalf of Punjab Pollution Control Board i.e. respondent no. 3 and 4 mentioning therein the relevant facts of the case, which may kindly be read in the following paragraphs.
- 5) That briefly submitted, the respondent Punjab Pollution Control Board has received a complaint against the poultry farm being operated by Sh. Amarjit Singh S/o Sh. Sarwan Singh resident of Village Raipur Mune vide letter no. 179-82 dated 22.04.2024 from the office of Sub Divisional Magistrate, Sri Anandpur Sahib, District Rupnagar. A copy of the complaint received by the Board is enclosed as **Annexure R 3-4/A**. The poultry farm was visited by the officer of the Board on 24.04.2024 in the presence of the owner (Sh. Amarjit Singh) and the complainant (Smt. Daljit Kaur) and in view of the fact that the poultry farm has not obtained the consent to establish / consent to operate from the Board, a show cause notice for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 was issued to Amarjit Singh Poultry Farm, Village Raipur Mune, Tehsil Sri Anandpur Sahib, District Rupnagar vide letter no. 1068 dated 06.05.2024 with an opportunity to file reply within 15 days. A copy of letter no. 1068 dated 06.05.2024 is enclosed as **Annexure R 3-4/B**. However, no reply was received from the appellant herein.
- 6) That the poultry farm with 24000 birds in four sheds was found to be in operation during the visit of the officer of the Board on 23.08.2024 without the consent to establish / consent to operate of the Board. It was observed by the visiting officer that a Government School is situated at 76 meters from the boundary of the poultry farm and village phirni is located at about 200 meters. Hence, notice to issue directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and 31-A of the Air (Prevention and Control of Pollution) Act, 1981 was issued to the poultry farm vide letter no. 2835 dated 30.08.2024 with an opportunity of hearing



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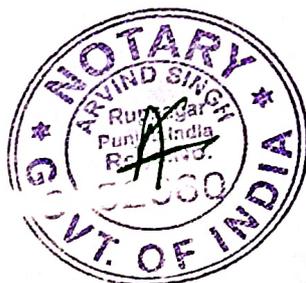
before the Chief Environmental Engineer of the Board at Patiala on 11.09.2024. A copy of letter no. 2835 dated 30.08.2024 is enclosed as **Annexure R 3-4/C**. However, the poultry farm failed to attend the hearing.

- 7) That the case was considered and vide letter no. 3194 dated 17.09.2024 another opportunity of hearing for 29.09.2024 was extended to the poultry farm. A copy of letter no. 3194 dated 17.09.2024 is enclosed as **Annexure R 3-4/D**. Sh. Amarjit Singh, Owner of the poultry farm attended the hearing and informed that he has established the poultry farm in the year 2020 and is operating it since then and submitted a copy of the letter bearing no. 6096 dated 18.08.2020 issued by the Regional Office, Mohali of the Board to the SDM, Shri Anandpur Sahib, wherein it was informed that the poultry farm has not obtained consent to establish/consent to operate from the Board under the Air Act, 1981 and Water Act, 1974 and that as per PPCB office order no. 1021 dated 30.10.2017, units with less than 1 lakh birds need not to obtain consent of the Board. He also submitted a copy of No Objection Certificate (NOC) dated 12.03.2020 issued by Gram Panchayat, Village Raipura, Block Nurpur Bedl, District Rupnagar for establishment of the poultry farm. He requested for giving time for applying for obtaining consents to operate of the Board. After hearing, the poultry farm was directed to apply for the consents of the Board and the Environmental Engineer, Regional Office, Patiala was directed to visit the poultry farm, verify the submissions made during the hearing and process the applications for consents to operate. It was made clear to the poultry farm that in case the poultry farm was found to be not meeting with the siting guidelines prescribed by the Central Pollution Control Board, Punjab Pollution Control Board, then strict action will be taken to against the poultry farm including its closure without any further opportunity of hearing. The proceedings of the hearing held on 23.09.2024 were conveyed for compliance to the poultry farm vide letter no. 3429 dated 25.09.2024 and a copy of the same is enclosed as **Annexure R 3-4/E**.



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- 8) That in compliance to the decisions of hearing, the poultry farm applied for obtaining the consents to operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for the production of hens and rooster female and male @ 23900 nos. / year. The poultry farm was visited by officers of the Board on 07.10.2024 and it was observed that
- a. The unit is a broiler farm having 4 no. sheds and was in operation during the visit.
  - b. The poultry farm has about 24000 birds in 4 no. sheds.
  - c. The unit has provided one no. borewell as source of fresh water supply, however no water meter has been provided.
  - d. There is no captive feed mill provided in the broiler farm.
  - e. The poultry farm has provided deep burial pit for disposal of dead birds.
  - f. The poultry farm has provided DG set of capacity 160 KVA with canopy but inadequate stack height.
  - g. There is a Government School at a distance of about 80 meters from the boundary of the poultry farm and the village phirni is located at a distance of about 260 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area is at a distance of 510 meters from the site, which is incorrect.
  - h. There is no national highway/State highway situated on village link road. From the above, it is clear that the poultry farm is not meeting with the siting guidelines framed by CPCB for such type of unit. Hence the site is not suitable.
- 9) That considering the observations of the visiting officer and the facts that the poultry farm is not meeting with the siting criteria prescribed by the Central Pollution Control Board and Punjab Pollution Control Board, the consents to operate applied by the poultry farm under the Water



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(Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 were refused on 16.10.2024. The refusal of consents to operate was conveyed to the appellant herein by the Board through Online Consent Management System vide separate communications. The refusal of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 dated 16.10.2024 is enclosed as **Annexure R 3-4/F** and the refusal of consent to operate under the Air (Prevention and Control of Pollution) Act, 1981 is enclosed as **Annexure R 3-4/G**.

- 10) That it is pertinent to mention here that the Guidelines for Poultry Farms were developed in the year 2015 which were applicable to the Poultry Farms handling above 1 Lakh Birds. The Guidelines for Poultry Farms were revised by the Central Pollution Control Board in the year 2021 and 2022 in pursuance to the Orders dated 16.09.2020 passed by the Hon'ble National Green Tribunal in the matter of Original Application No. 681 of 2017 and Orders dated 10.12.2021 passed in the matter of Original Application No. 320 of 2021 respectively. The Siting Criteria and Regulatory/Monitoring mechanism as prescribed by the Central Pollution Control Board in paragraph 07 and 08 of the Environmental Guidelines for Poultry Farms (Published in January 2022) is reproduced herein below for kind perusal and reference.

**7.0 Siting Criteria**

***New Poultry Farms (Set up after issuance of Guidelines) should preferably be established***

- *500 m from residential zone in order to avoid nuisance caused due to odour & flies*
- *100 m from major water course like River, Lakes, canals and drinking water source like wells, summer storage tanks, in order to avoid contamination due to leakages/spillages, if any.*
- *100 m from national Highway (NH) and 50 m from State Highway (SH) in order to avoid nuisance caused due to odour & flies.*
- *10-15 m from rural roads/internal roads/village pagdandis*



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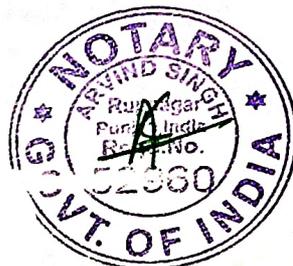
- *The Poultry sheds should not be located within 10 m from farm boundary for cross ventilation and odour dispersion.*

#### **8.0 Regulatory/ Monitoring Mechanism for Poultry Farms**

- *SPCBs/PCCs shall upload Environmental Guidelines on their website.*
- *Guidelines shall be applicable to all the category of Poultry Farms.*
- *Poultry Farms handling birds above 25,000 at single location will have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from State Pollution Control Board/Pollution Control Committee.*
- *As per the directions of Hon'ble NGT dated 10.12.2021 (O.A. No. 320/2021: Gauri Maulekhi Vs. Union of India & Ors, poultry farms handling above 5,000 birds at single location shall also obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from State Pollution Control Board/Pollution Control Committee w.e.f. 01.01.2023*
- *The Poultry Farms are categorized under "Green" Category, therefore validity of consent will be 15 yrs.*
- *Animal Husbandry Department of the State/Districts to assist the poultry farms for implementation of Guidelines.*

A copy of the Environmental Guidelines for Poultry Farms issued by the Central Pollution Control Board in January 2022 is enclosed as **Annexure R 3-4/H.**

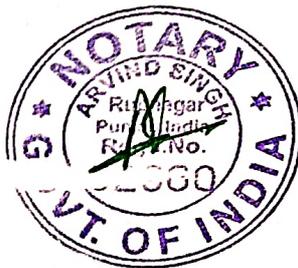
- 11) That in view of the facts that the Appellant Poultry Farm has been established and is operating in violation of the Siting Criteria framed by the Central Pollution Control Board and the Poultry Farm has not obtained any permission, the Competent Authority of the Punjab Pollution Control Board by invoking the provisions of Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 has issued directions to the effect that the Poultry Farm will not add any birds in the farm, shall shift the Poultry Farm to another suitable site as per Central Pollution Control Board Guidelines within three months and shall obtain prior Consent to Establish/Operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 from the Board for the new site. The directions under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 were conveyed to the



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appellant Poultry Farm vide letter no. 3921 dated 29.10.2024 for compliance and a copy of the same is enclosed as **Annexure R 3-4/I**.

- 12) That it is relevant to mention here that the appellant Poultry Farm has obtained Consent to Establish (NOC) on 23.12.2024 having validity up to 31.12.2025 from the Punjab Pollution Control Board for the setting up of a new Poultry Farm at another site in the name of a family member Sh. Gurvir Singh (M/s Gurvir Poultry Farm, Village Raipur, P.O. Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar). A copy of the Consent to Establish (NOC) obtained by the appellant on 23.12.2024 for the new site in the name of Sh. Gurvir Singh, Proprietor is enclosed as **Annexure R 3-4/J**. A copy of Aadhar Card of Sh. Gurvir Singh in which address C/O Amarjeet Singh, Village Raipur PO Takhatgarh, Tehsil Anandpur Sahib, Raipur, Rupnagar, Punjab, 140119 has been mentioned is enclosed as **Annexure R 3-4/K**.
- 13) That the period of three months granted by the Board with the issuance of directions under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 3921 dated 29.10.2024 to shift the Poultry Farm to new site stands expired on 29.01.2025. In order to check the compliance of the directions issued by the Board, the site of the appellant Poultry Farm was visited by the officer of the Board on 05.02.2025 and it was observed that the Poultry Farm is still being operated at the existing site and no construction activity has started at the new site of M/s Gurvir Poultry Farm, Village Raipur, P.O. Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar.
- 14) That taking cognizance of the above facts and considering the operation of the appellant Poultry Farm at the existing location in violation of the directions already issued, the Board vide letter no. 6404 dated 04.03.2025 has confirmed the directions under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 to the following effect:

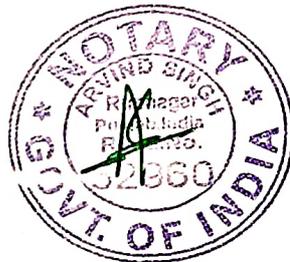


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- i. That the poultry farm shall take all necessary steps to close down its operations.
- ii. That the poultry farm shall stop forthwith discharging any effluent/emission from its premises or through any mode.
- iii. That the poultry farm will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains consents of the Board.
- iv. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the poultry farm.
- v. The DG sets installed by the poultry farm shall be sealed.
- vi. The the owner of poultry farm shall shift its livestock to another site immediately.

A copy of letter no. 6404 dated 04.03.2025 is enclosed as **Annexure R 3-4/L.**

- 15) That the appellant Poultry Farm at the present location is not meeting with the Siting Criteria prescribed in the Environmental Guidelines for Poultry Farms issued by the Central Pollution Control Board as a Government School is situated at a distance of about 80 meters and village phirni is located at a distance of about 260 meters from the boundry of the Poultry Farm of the appellant. Hence, the Poultry Farm of the appellant cannot be allowed to operate at the present location.
- 16) That it is pertinent to mention here that the appellant has already obtained Consent to Establish (NOC) from pollution angle under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Punjab Pollution Control Board on 23.12.2024 for the establishment of a new Poultry Farm in the name of Gurvir Singh at Village Raipur, P.O. Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar, but has not yet shifted to the new location in spite of directions issued by the Board.



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**Prayer**

It is, therefore, prayed that the stay granted by this Hon'ble Tribunal vide order dated 05.0.2025 on the operation of the impugned order dated 04.03.2025 passed by the Board may kindly be vacated and the appeal filed by the appellant may kindly be dismissed with the following directions:

- i. That the appellant Poultry Farm shall close down its operations at the present site at Village Raipur (Mune), Tehsil Anandpur Sahib, District Rupnagar.
- ii. That the Poultry Farm shall shift to the new location at Village Raipur, P.O. Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar for which Consent to Establish (NOC) has already been obtained by the appellant.

Date: 02/09/2025  
Place: Rupnagar

Deponent  
*Vipankumar*  
(Vipan Kumar)  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Rupnagar  
(On behalf of Punjab Pollution Control Board)  
i.e. Respondent No. 03 and 04

*Attested as Identified*  
*(Yatish Mittal Adv)*  
**Verification**

Verified that the contents of para no. 01 to 16 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Date: 02/09/2025  
Place: Rupnagar

Deponent  
*Vipankumar*  
(Vipan Kumar)  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Rupnagar  
(On behalf of Punjab Pollution Control Board)  
i.e. Respondent No. 03 and 04



The contents of the above affidavit Documents SPA GPA has been read over and explained to the Deponent Executant and both have declared the same to be correct & No/25/2025/03/04/2025 has been read in the register at Sr. No. 153/8-1-25/27

*ARVIND SINGH Advocate*  
**NOTARY PUBLIC**  
Rupnagar (Punjab, India)

**Attested as Identified**

*ARVIND SINGH*  
**NOTARY PUBLIC**  
Rupnagar (Punjab, India)

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ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ, ਜਿਲਾ ਰੁਪਨਗਰ।  
OFFICE OF SUB DIVISIONAL MAGISTRATE, SRI ANANDPUR SAHIB, DISTT. RUPNAGAR  
ਫੋਨ ਨੰਬਰ 0887-232036  
Email id : sdmoffice.aps@gmail.com

JEE (Rash)  
to visit  
Sri Anandpur Sahib  
26/04/24

ਵੱਲ

- ✓ 1. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਰੁਪਨਗਰ
- 2. ਸੀਨੀਅਰ ਮੈਡੀਕਲ ਅਫਸਰ, ਸਿੰਘਪੁਰ
- 3. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਪਸ਼ੂ ਪਾਲਣ ਵਿਭਾਗ
- 4. ਬਲਾਕ ਵਿਕਾਸ ਪੰਚਾਇਤ ਅਫਸਰ, ਨੂਰਪੁਰ ਬੇਦੀ

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ  
ਸ: ਭਾਰਾ: ਇੰਜ. - 1/2/31 ਸੀ. ਸਹਾ. / ਰੁਪਨਗਰ  
ਨਵੀਂ ਭਾਕ

ਨੰਬਰ... 179-88 ਐਮ.ਸੀ-2 ਮਿਤੀ... 22-04-2024

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ  
ਦਫਤਰ  
ਮਿਤੀ... 26/4/24

ਵਿਸ਼ਾ:-

ਦਰਖਾਸਤ ਬਰਖਿਲਾਫ ਅਮਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸਰਵਣ ਸਿੰਘ ਵਰੀਰਾ ਵਾਸੀ ਪਿੰਡ ਰਾਏਪੁਰ ਮਨੋ ਵੱਲੋਂ  
ਰਿਹਾਇਸ਼ੀ ਇਲਾਕੇ/ਬੈਂਚਿਆਂ ਦੇ ਸਕੂਲ ਦੇ ਨਜ਼ਦੀਕ ਪੋਲਟਰੀ ਫਾਰਮ ਨੂੰ ਫੇਰੀ ਪ੍ਰਭਾਵ ਤੋਂ ਬੰਦ ਕਰਵਾਉਣ  
ਸਬੰਧੀ ਬੇਨਤੀ ਪੱਤਰ।

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ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਰਾਹੀਂ ਅਮਰਜੀਤ ਸਿੰਘ  
ਪੁੱਤਰ ਸਰਵਣ ਸਿੰਘ ਵਰੀਰਾ ਵਾਸੀ ਪਿੰਡ ਰਾਏਪੁਰ ਮਨੋ ਖਿਲਾਫ ਪੋਲਟਰੀ ਫਾਰਮ ਸਬੰਧੀ ਸ਼ਿਕਾਇਤ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ। ਪ੍ਰਾਪਤ  
ਹੋਈ ਸ਼ਿਕਾਇਤ ਦੀ ਕਾਪੀ ਆਪ ਨੂੰ ਭੇਜਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਸਬੰਧੀ ਮੌਕਾ ਦੇਖਣ ਉਪਰੰਤ ਰਿਪੋਰਟ ਹੇਠ  
ਲਿਖਿਆ ਠੁਕੜਿਆਂ ਅਨੁਸਾਰ ਆਪਣੀ ਟਿੱਪਣੀ ਸਹਿਤ ਇਸ ਦਫਤਰ ਨੂੰ 3 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਭੇਜੀ ਜਾਣੀ ਯਕੀਨੀ  
ਬਣਾਈ ਜਾਵੇ:

1. ਪੋਲਟਰੀ ਫਾਰਮ ਦੇ ਬਣਨ ਨਾਲ ਵਾਤਾਵਰਣ ਵਿੱਚ ਕਿਸੇ ਤਰ੍ਹਾਂ ਵੀ ਤਰ੍ਹਾਂ ਦਾ ਪ੍ਰਦੂਸ਼ਣ ਫੈਲ ਰਿਹਾ ਹੈ ਜਾਂ ਨਹੀਂ  
(ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਰੁਪਨਗਰ)
2. ਪੋਲਟਰੀ ਫਾਰਮ ਦੇ ਬਣਨ ਨਾਲ ਪਿੰਡ ਦੇ ਨਿਵਾਸੀਆਂ ਜਾਂ ਸਕੂਲ ਦੇ ਬੱਚਿਆਂ ਨੂੰ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੀ ਸਿਹਤ ਸਬੰਧੀ  
ਦਿੱਕੜ ਜਾਂ ਬਿਮਾਰੀ ਦਾ ਸਾਹਮਣਾ ਤਾਂ ਨਹੀਂ ਕਰਨਾ ਪੈ ਰਿਹਾ (ਸੀਨੀਅਰ ਮੈਡੀਕਲ ਅਫਸਰ, ਸਿੰਘਪੁਰ)
3. ਪੋਲਟਰੀ ਫਾਰਮ ਵਿੱਚ ਜਾਨਵਰਾਂ/ਮਵੇਸ਼ੀਆਂ ਦੀ ਦੇਖਭਾਲ ਸਰਕਾਰ ਵੱਲੋਂ ਜਾਰੀ ਕੀਤੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ  
ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਜਾਂ ਨਹੀਂ। (ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਪਸ਼ੂ ਪਾਲਣ ਵਿਭਾਗ, ਰੁਪਨਗਰ)
4. ਮਾਲਕ ਵੱਲੋਂ ਪੋਲਟਰੀ ਫਾਰਮ ਬਣਾਉਣ ਸਬੰਧੀ ਸਬੰਧਤ ਵਿਭਾਗਾਂ ਵੱਲੋਂ ਜਰੂਰੀ ਐਨ.ਓ.ਸੀ. ਪ੍ਰਾਪਤ ਕੀਤੀਆਂ  
ਗਈਆਂ ਹਨ ਜਾਂ ਨਹੀਂ ਅਤੇ ਉਹਨਾਂ ਵਿੱਚ ਦਰਜ ਹਦਾਇਤਾਂ/ਨਿਯਮਾਂ ਦੀ ਪਾਲਣਾ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਜਾਂ ਨਹੀਂ  
(ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਨੂਰਪੁਰ ਬੇਦੀ)

ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ।

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,  
ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ।

E 2648053/BA  
16/4/24

ਨੰਬਰ 286 / ਜਾਣੀ ੯ / 13/16/4/24

25/23  
ਸੋਢੇ ਵਿਖੇ  
14/1/24  
16/4/24

SDM Anandpur

ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ  
ਰੂਪਨਗਰ।  
ਦਰਖਾਸਤ ਬਰਖਿਲਾਫ਼ ਆਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸਰਬੰਦ ਸਿੰਘ  
ਵਗੈਰਾ ਵਾਸੀ ਪਿੰਡ ਰਾਏਪੁਰ ਮੁੰਨੇ ਵੱਲੋਂ ਪਿੰਡ/ਵਿਸ਼ੇਸ਼ੀ ਇਲਾਕੇ  
/ ਬੱਚਿਆਂ ਦੇ ਸਕੂਲ ਦੇ ਨਜ਼ਦੀਕ ਪੋਲਟਰੀ ਫਾਰਮ ਨੂੰ  
ਫੇਰੀ ਪ੍ਰਭਾਵ ਤੇ ਬੰਦ ਕਰਵਾਉਣ ਸਬੰਧੀ ਬੇਨਤੀ ਪੱਤਰ।

ਦਫ਼ਤਰੀ ਐਸ. ਡੀ. ਨੰਮ. ਅਪਾਸ।	
ਦਾਖਲਾ ਨੰ.	ਵਿਸ਼ਾ: MC II
ਦਿੱਤੀ ਮਿਤੀ	19/4/2024
ਦਿੱਤੀ ਥਾਂ	
ਮਿਤੀ	

ਐਸ. ਡੀ. ਐਮ.

ਸ੍ਰੀ ਮਾਨ ਜੀ,

ਉਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਮੈਂ ਦਲੀਲ  
ਕੋਰ ਪਤਨੀ ਲੇਟ ਗੁਰਮੁੱਖ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਰਾਏਪੁਰ ਮੁੰਨੇ ਤਹਿਸੀਲ ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ  
ਜ਼ਿਲਾ: ਰੂਪਨਗਰ ਦੀ ਹਾਂ ਅਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਅਰਜ਼ ਕਰਦੀ ਹਾਂ ਕਿ:

ਇਹ ਕਿ ਸਾਡਾ ਪਿੰਡ ਇਕ ਸੰਘਣੀ ਆਬਾਦੀ ਵਾਲਾ ਪਿੰਡ ਹੈ  
ਬਿਨਕਾਰ ਨੇ ਪਿੰਡ ਦੇ ਵਿਚ ਖੁੱਲੇ ਸਰਕਾਰੀ ਸਕੂਲ ਨੂੰ ਆਪਣੀ ਨਿਜੀ ਜਮੀਨ ਵਿਚੋਂ ਬੱਚਿਆਂ ਦੇ  
ਭਵਿੱਖ ਲਈ ਜਮੀਨ ਇਸ ਸਕੂਲ ਨੂੰ ਦਾਨ ਵਿਚ ਦਿਤੀ ਹੈ, ਪਰੰਤੂ ਸ੍ਰੀ ਮਾਨ ਜੀ, ਉਕਤ  
ਦੋਸ਼ੀ ਵਿਅਕਤੀਆਂ ਚਲਾਏ ਜਾ ਰਹੇ ਪੋਲਟਰੀ ਫਾਰਮ ਕਾਰਨ ਸਾਰਾ ਮਾਹੌਲ ਰੰਦਲਾ ਅਤੇ  
ਖਰਾਬ ਹੋ ਗਿਆ ਹੈ। ਇਸ ਪੋਲਟਰੀ ਫਾਰਮ ਵਿਚ ਰਹਿੰਦੇ ਮਨੁੱਖੀਆਂ ਤੇ ਬੜੀ ਹੀ ਗੰਦੀ  
ਦੁਰਗੰਧ, ਬਦਬੂ ਆਉਂਦੀ ਹੈ। ਦੁਪਹਿਰ ਸਮੇਂ ਬੜੇ ਬੜੇ ਪੱਖੇ ਚਲਾਉਣ ਕਾਰਨ ਸਾਡੇ ਪਿੰਡ  
ਅਤੇ ਖਾਸ ਤੌਰ ਤੇ ਸਕੂਲ ਵਿਚ ਗੰਦਲੀ ਬਦਬੂ ਫੈਲ ਜਾਂਦੀ ਹੈ ਅਤੇ ਮੈਨੂੰ ਇਸ ਗੱਲ ਦਾ  
ਖਦਸਾ ਹੈ ਕਿ ਉਕਤ ਕਾਰਨ ਕਿਸੇ ਵੀ ਸਮੇਂ ਬੱਚੇ ਅਤੇ ਰਹਿੰਦੇ ਵਸਨੀਕਾਂ ਵਿਚ ਕੋਈ ਬੀਮਾਰੀ  
ਜਾਂ ਸਿਹਤ ਸਬੰਧੀ ਨੁਕਸਾਨ ਹੋ ਸਕਦਾ ਹੈ।

ਕਈ ਵਾਰ ਇਸ ਵਿਅਕਤੀ ਨੂੰ ਪੋਲਟਰੀ ਫਾਰਮ ਬੰਦ ਕਰਨ ਲਈ ਕਿਹਾ  
ਗਿਆ, ਪਰੰਤੂ ਇਹ ਨਹੀਂ ਮੰਨ ਰਿਹਾ ਅਤੇ ਇਹ ਲੜਾਈ ਝਗੜੇ ਅਤੇ ਫਸਾਦ ਤੇ ਉਤਾਰੂ ਹੋ  
ਜਾਂਦਾ ਹੈ ਜਦਕਿ ਅਸੀਂ ਇਕ ਕਾਨੂੰਨ ਪਸੰਦ ਇਨਸਾਨ ਹਾਂ ਅਤੇ ਅਸੀਂ ਨਹੀਂ ਚਾਹੁੰਦੇ ਕਿ ਕਿਸੇ  
ਵੀ ਤਰ ਨਾਲ ਮਾਹੌਲ ਖਰਾਬ ਹੋ ਸਕੇ। ਜੇਕਰ ਇਸ ਵਿਅਕਤੀ ਨੂੰ ਅਸੀਂ ਵਰਜਣ ਦੀ  
ਕੋਸ਼ਿਸ਼ ਕਰਦੇ ਹਾਂ ਤਾਂ ਇਹ ਸਾਨੂੰ ਲਲਕਾਰ ਮਾਰਦਾ ਹੈ ਅਤੇ ਕਹਿੰਦਾ ਹੈ ਕਿ ਹਲਕਾ ਵਿਧਾਇਕ  
ਸਾਡੇ ਨਾਲ ਹੈ ਅਤੇ ਪ੍ਰਸ਼ਾਸਨ ਸਾਡਾ ਕੁਝ ਵੀ ਨਹੀਂ ਵਿਗਾੜ ਸਕਦਾ।

ਸ੍ਰੀ ਮਾਨ ਜੀ, ਇੱਥੇ ਇਹ ਵੀ ਦੱਸਣਾ ਜ਼ਰੂਰੀ ਹੈ ਕਿ ਉਕਤ ਵਿਅਕਤੀ  
ਅਤੇ ਜਗ੍ਹਾ ਪੋਲਟਰੀ ਫਾਰਮ ਖੋਲਣ ਲਈ ਅਧਿਕਿਤ ਹੀ ਨਹੀਂ ਹੈ ਕਿਉਂਕਿ ਪੋਲਟਰੀ ਫਾਰਮ

ਦਸ ਜੀ ੩੦

Handwritten notes and signatures on the right side of the page, including "Please do field report and if found violating proceed w/c 132 etc", "Card men: 16/04/24", "CEA", "Filed", "19/04/24", and "16/04/24".

ਖੋਲਣ ਲਈ ਰਿਹਾਇਸ਼ ਅਤੇ ਹੋਰ ਜਨਤਕ ਅਦਾਰੇ ਤੋਂ ਇਕ ਸਿੱਥੀ ਚੂਰੀ ਰੱਖਣੀ ਪੈਦੀ ਹੈ, ਪਰੰਤੂ ਇਹ ਵਿਅਕਤੀ ਇਸ ਤਰ੍ਹਾਂ ਕਰਕੇ ਨਿਯਮਾਂ ਕਾਨੂੰਨਾਂ ਦੀਆਂ ਖੋਜੀਆ ਉਡਾ ਰਿਹਾ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਹੈ ਕਿ ਇਲਾਕਾ ਵਾਸਿਆ ਅਤੇ ਸਕੂਲ ਬੱਚਿਆਂ ਦੇ ਭਵਿੱਖ ਅਤੇ ਸਿਹਤ ਆਦਿ ਨੂੰ ਧਿਆਨ ਵਿਚ ਰੱਖਦੇ ਹੋਏ ਧਾਰਾ 133 ਸੀ.ਆਰ.ਪੀ.ਸੀ. ਤਹਿਤ ਫੇਰੀ ਤੌਰ ਤੇ ਉਕਤ ਪੋਲਟਰੀ ਫਾਰਮ ਬੰਦ ਕਰਵਾਇਆ ਜਾਵੇ।

ਮਿਤੀ \_\_\_\_\_

ਆਪ ਜੀ ਦਾ ਸੁਭਚਿੰਤਕ,  
ਦਲਜੀਤ ਕੌਰ

ਦਲਜੀਤ ਕੌਰ ਪਤਨੀ ਲੇਟ ਗੁਰਮੁੱਖ ਸਿੰਘ  
ਵਾਸੀ ਪਿੰਡ ਰਾਏਪੁਰ ਮੁੰਨੇ ਤਹਿਸੀਲ ਸ੍ਰੀ  
ਆਨੰਦਪੁਰ ਸਾਹਿਬ ਜਿਲਾ:ਰੂਪਨਗਰ ਮੋਬਾਇਲ  
ਨੰ: 8284807168

ਉਕਤ ਦੋਸ਼ੀ ਵਿਅਕਤੀਆਂ ਦੇ ਮੋਬਾਇਲ ਨੰ:

(1) ਅਮਰਜੀਤ ਦਾ ਮੋਬਾਇਲ ਨੰ: 9855986028

ਮਾਂਸ - ੨।

1977

ਮਾਂਸ ਮਿਥੀ 12 ਜੂਨ 2020 ਨੂੰ ਸਰਕਾਰੀ  
 ਹਾਈ ਕਮਿਸ਼ਨ ਵੱਲੋਂ ਇੱਕ ਆਰਡਰ  
 ਜ਼ਿਲ੍ਹਾ ਵਸੋਈ ਦੀ ਇੱਕ ਸਰਕਾਰੀ ਸੀਨਿਅਰ  
 ਸੈਕਿਊਰਿਟੀ ਫੋਰਸੀ ਪਰਮਾਣਿ ਕੋ ਸੀ  
 ਦੀ ਖੁਫਤਗੀ ਹੋ ਗਈ। ਇਹ ਸੀਨਿਅਰ  
 ਇਹ ਵਸੋਈ ਦੀ ਮਿਲਾਰ ਸਰਕਾਰ ਦੇ  
 ਵਧੇਰੇ ਤੇ ਵੱਡੇ ਆਰਡਰ ਨੂੰ ਵੱਖਰੇ  
 ਹੋਏ ਸਰਕਾਰੀ ਦੀ ਖੁਫਤ ਵੇ ਸਰਕਾਰੀ  
 ਸੀਨਿਅਰ ਹਾਸਲ ਹੋਏ। ਵੱਡੇ ਆਰਡਰ  
 ਦੇ ਵੱਖਰੇ ਆਰਡਰ 2020 ਤੋਂ ਖੁਫਤ  
 ਚੱਲੇ ਸੀ। ਇਹ ਵੱਡੇ ਆਰਡਰ ਦੇ ਇੱਕ  
 ਇਲਾਕੇ ਦੇ ਵੱਡੇ ਆਰਡਰ ਦੇ ਵੱਡੇ ਆਰਡਰ  
 ਸੀ ਨੇ ਖੁਫਤਗੀ ਪੈਰੋਈ ਆਰਡਰ ਚਲੇ  
 ਸੈਕਿਊਰਿਟੀ ਨੂੰ ਇਲਾਕੇ ਆਰਡਰ ਵੱਲੋਂ।  
 ਸਰਕਾਰੀ ਦੇ ਇਲਾਕੇ ਹੋਏ ਇਹ  
 ਵੱਡੇ ਆਰਡਰ ਵੱਲੋਂ ਸੀ ਖੁਫਤਗੀ ਪੈਰੋਈ  
 ਆਰਡਰ ਦੇ ਵੱਡੇ ਆਰਡਰ ਸੀ ਆਰਡਰ  
 ਸਰਕਾਰੀ ਦੇ ਇਲਾਕੇ ਸਰਕਾਰੀ ਨੂੰ  
 ਸਰਕਾਰੀ ਦੇ ਸਰਕਾਰੀ ਵੱਡੇ ਆਰਡਰ।  
 ਸਰਕਾਰੀ ਇਹ ਪੈਰੋਈ ਆਰਡਰ ਸਰਕਾਰੀ  
 ਤੇ ਸਰਕਾਰੀ 115 ਸੈਕਿਊਰਿਟੀ ਤੇ ਹੋਏ  
 ਸਰਕਾਰੀ ਇਹ ਵੱਡੇ ਆਰਡਰ ਸਰਕਾਰੀ  
 ਵੱਡੇ ਆਰਡਰ ਦੇ ਵੱਡੇ ਆਰਡਰ ਵੱਡੇ  
 ਸਰਕਾਰੀ ਸੀ। ਇਹ ਵੱਡੇ ਆਰਡਰ ਦੇ  
 ਸਰਕਾਰੀ ਸੀ ਸੀ ਇਹ ਪੈਰੋਈ ਆਰਡਰ  
 ਨੂੰ ਵੱਡੇ ਆਰਡਰ ਸਰਕਾਰੀ ਸੀ।  
 ਇਹ ਵੱਡੇ ਆਰਡਰ ਇਹ ਇਲਾਕੇ ਤੇ

ਜੁਝਾਰ ਵਿਚ ਨੋ ਕਿ ਇਹ ਪੌਰਣੀ ਫਲ ਹੈ  
 ਨੇੜੇ ਵੇਖਣ ਵਾਲਾ ਕਿਹਾ ਗਿਆ ਅਤੇ  
 ਫਲ ਪੌਰ ਵੀ ਮੜ ਵਿਚ ਨੋ ਤੇ ਅਤੇ ਵੀ  
 ਕਾਪੀ ਮਾਮਲੇ ਵਾਲੀ ਵੇਖੀ ਗਈ  
 ਇਹ ਗੱਲ ਕੋਈ ਸੰਘਣਾ ਨੋ ਇਸ ਕਰਕੇ  
 ਫਿਰਕੇ ਦੇ ਮਾਪੇ ਵੀ ਕਾਜਾ ਹੈ

- ਕਾਜਾ ਸੰਘਣਾ ਸੀਮਾ ਪਾਸੀ ਕੋਰ  
 " ਸਮਝੀ ਕੋਰ  
 " ਕੋਰ ਕੋਰ  
 " ਕੋਰ ਕੋਰ  
 ਸ. ਕੋਰ ਸਿੰਘ  
 ਸ. ਕੋਰ ਸਿੰਘ

ਸ. ਕੋਰ ਸਿੰਘ  
 ਸ. ਕੋਰ ਸਿੰਘ  
 ਸ. ਕੋਰ ਸਿੰਘ  
 ਸ. ਕੋਰ ਸਿੰਘ  
 ਸ. ਕੋਰ ਸਿੰਘ  
 ਸ. ਕੋਰ ਸਿੰਘ

ਇਹ ਸੇ ਵੇ ਫਿਰਕੇ ਵੱਖਰ ਪ੍ਰਾਇਮਰੀ ਸਿੱਖਿਆ ਮਾਠ  
 3. DE. ਕੋਰ  
 3. ਕੋਰ ਕੋਰ  
 ਕੋਰ ਕੋਰ  
 ਕੋਰ ਕੋਰ  
 ਕੋਰ ਕੋਰ  
 ਕੋਰ ਕੋਰ



To,

Deputy Commissioner  
Rupnagar.

Subject: Application against Amarjit Singh, S/o Sarwan Singh, resident of village Raipur Munne, by the local residents regarding the closure of the poultry farm near the school with immediate effect.

Sir/ Madam,

Regarding the above said subject, it is requested that I, Daljit Kaur wife of late Gurmukh Singh resident of Village Raipur Mune Tehsil Sri Anandpur Sahib District Rupnagar make the following request:

That our village is a densely populated village. The applicant has donated his private land to the government school in the village for the future of the children.

The entire atmosphere has become polluted due to the poultry farm run by the above accused individuals. The livestock kept in this poultry farm emits a very foul smell. Due to the fans being turned on in the afternoon, a foul smell spreads throughout our village and in the school. I fear that due to the above, any disease or health problem may occur among the children and the residents at any time.

This person has been asked several times to close the poultry farm, but he refuses and starts fighting, We are law-abiding people and we don't want the situation to deteriorate in any way. If we try to explain this person, he threatens us and says that the constituency MLA is with us and the administration cannot do anything to us.

Sir/Madam, it is also important to mention here that the said land is not suitable for opening a poultry farm because to open a poultry farm, a prescribed distance has to be maintained from residences and other public places, but by doing so, this person is violating the rules of the law.

Therefore, it is requested of you that keeping in mind the future and health of the residents of the area and school children, the said poultry farm should be closed immediately under Section 133 of CRPC.

Date \_\_\_\_\_

Yours Faithfully

Sign of applicant in punjabi

Daljit Kaur w/o Late Gurmukh Singh

R/o Vill. Raipur Mune, Tehsil Sri Anandpur Sahib,

District Rupnagar Phn. No. 8284807168

Mobile number of the said accused individuals.

1. Amarjit Singh 9855986028



Certified to be true and  
correct English Translation  
from Hindi/Urdu/Punjabi  
NOTARY  
MANPREET SINGH

Office of Sub Divisional Magistrate, Sri Anandpur Sahib, District Rupnagar

Phn No. 0887-232036

Email Id: sdmoffice. aps.@gmail.com

To

1. Environmental Engineer, Punjab Pollution Control Board, Rupnagar
2. Senior Medical Officer, Singhpur
3. Deputy Director, Animal Husbandry Department
4. Block Development Panchayat Officer, Nurpur Bedi  
No. 179-82/ M.C-2 Date 22-04-2024

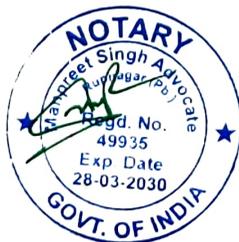
Sub: Request letter from Amarjit Singh, son of Sarwan Singh, etc., resident of village Raipur Mune, regarding closure of poultry farm near residential area/children's school with immediate effect.

A complaint has been received regarding the poultry farm against Amarjit Singh S/o Sarwan Singh etc resident of village Raipur Mune, through a letter received from the Honorable Deputy Commissioner on the above subject. A copy of the complaint received is being sent to you and it is written that after looking into the matter, the report should be sent to this office within three days along with your comments as per the points mentioned below.

1. Is there any kind of pollution spreading in the environment due to the construction of the poultry farm or not? (Executive Engineer Punjab Pollution Control Board, Rupnagar)
2. Will the villagers or school children face any health problems or diseases due to the construction of the poultry farm? (Senior Medical Officer, Singhpur)
3. Whether the animals/cattle in the poultry farm are being cared for as per the instructions issued by the government or not (Deputy Director, Animal Husbandry Department, Rupnagar)
4. Whether the owner has obtained the necessary NOCs from the concerned departments regarding the construction of the poultry farm and whether the instructions/rules contained therein are being followed or not (Block Development and Panchayat Officer, Nurpur Bedi)

Certified to be true and  
correct English Translation  
from Hindi/Punjabi/Urdu

Attached as above.



  
NOTARY  
MANPREET SINGH (Stamp Sign)  
Sub Divisional Magistrate,

05 SEP 2025

Resolution no 21

Today, on June 12, 2020, a meeting of the Education Committee was held at Government High School Raipur Munne under the chairmanship of Chairperson Mrs. Paramjit Kaur. In this meeting, the government extended the term of the committee and all members attended by maintaining social distancing keeping in mind the Corona pandemic. The school has been closed since March 2020 due to the Corona pandemic. During this time, the members discussed the poultry farm being built near the school by a accused person. Everyone unanimously decided that the students will have to face difficulties in the future due to the construction of the above poultry farm. Since this poultry farm is located about 125 meters away from the school, the dirt spread there can cause some disease in the near future. Therefore, everyone should think that the poultry farm should be stopped from being built. Therefore, the committee unanimously suggests that a copy of the resolution be sent to the Gram Panchayat of village Raipur Munne and Sarpanch Mrs. Jaswinder Kaur for further action to stop this poultry farm. Apart from the committee members, parents of some children were also present on this occasion.

Present Members:

Mrs. Paramjit Kaur  
Mrs. Jasbir Kaur  
Mrs. Darshan Kaur  
Mrs. Harjinder Kaur  
S. Mejar Singh  
S. Shingara Singh  
S. Udham Singh  
S. Gurmeet Singh  
S. Gurmeet Singh

Stemp Sign Chairman  
Smagra Education Mission (SSA)  
Govt. High School Raipur Mune (Rupnagar)

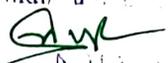
Parents:

S. Shamsher Singh  
Mrs. Asha Rani  
S. Kulwinder Singh  
S. Balwinder Singh

Copy to Block Primary Education Officer  
DEO Ropar  
Gram Panchayat Raipur Mune

Stemp Sign Chairman  
Smagra Education Mission (SSA)  
Govt. High School Raipur Mune (Rupnagar)

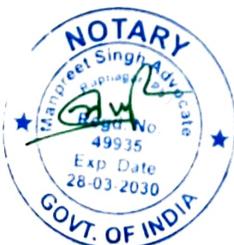
Certified to be true and  
correct English Translation  
from Hindi/ Punjabi/ Urdu.

  
MANPREET SINGH



05 SEP 2025

Date	Name of present Panchayat Member	Work that is completed
		<p>Today, on 15.06.2020, a meeting of Gram Panchayat Raipur was convened under the chairmanship of Sarpanch Jaswinder Kaur and the following action was taken.</p> <ol style="list-style-type: none"> <li>1. That the intermediate action was read out to the present Panchayat Members and considered correct and legitimate</li> <li>2. It has been proposed that Amarjit Singh son of Sarwan Singh, resident of village Raipur Munne, is constructing a poultry farm at a distance of about 125 meters from Government High School Raipur Munne, which is against the law and poses a risk of spreading diseases among children in the village. In this regard, an application has been received by the Samagra Education Committee to the Gram Panchayat for a solution to this problem. The resolution has been passed unanimously that Amarjit Singh son of Sarwan Singh is stopped on the spot for illegal construction of poultry farm and it has also been passed that if this person violates the orders of the Gram Panchayat then he will be entitled to legal action. For further action, a copy of the resolution is sent to BDPO Nurpur Bedi and Office of Pollution Control Board and Police Station Nurpur Bedi.</li> </ol> <p>Stamp Sign Sarpanch Gram Panchayat Vill Raipur (415) Ropar</p>



Certified to be true and correct English Translation from Hindi to English

  
MANPREET SINGH

05 SEP 2025

	<b>Punjab Pollution Control Board</b> <b>Regional Office-Rupnagar</b> #281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com
	<b>Registered</b>
No. 066	Date: 06/05/24.

To

**M/s Amarjit Singh,**  
 Vill. Raipur(Mune), Sri Anandpur Sahib,  
 Distt. Rupnagar.

**Subject: Show Cause Notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.**

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, a complaint has been received vide no. 179-82/M.C-2 dated 22.04.2024 from the office of Sub Divisional Magistrate, Sri Anandpur Sahib regarding the poultry farm, which is causing nuisance in the area of residential and school by spreading pollution.

And whereas, the poultry farm was visited by the officer of the Board on 24.04.2024 and Sh. Amarjit Singh, owner of the poultry farm and complainant Smt. Daljit Kaur were contacted. The detail of the poultry farm and observations made during visit are as under:

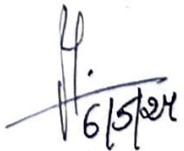
1. The unit is a broiler farm and is operational.
2. There are about 30,000 grower birds and provided 4 of sheds for the same.
3. The Poultry farm has provided 02 cemented pits for disposed of dead birds and the representative of the industry informed that these pits have not yet filled.
4. One tubewell has been installed as source of fresh water and no water meters is provided with the same.
5. The unit has installed DG sets of capacity 160 KVA with canopy but stack height not appropriate.
6. Septic tank is provided for the treatment of the domestic effluent.

Poultry farm has not obtained 'consent to establish' / 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is clear that the industry has commissioned its unit without obtaining the 'consent to operate' of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it has now been proposed to initiate action against the poultry farm under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, after affording an opportunity of show cause.

As such, you are, hereby given an opportunity show cause within 15 days, from issuance of this notice, as to why the proposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the action as proposed under the provisions of the said Acts.

  
 Environmental Engineer  
 o/c



Phone no. 0175-2301182

ਨਬਰ \_\_\_\_\_

To

M/s Amarjit Singh Poultry farm,  
vill. Raipur (Mune), Tehsil Shri Anandpur Sahib,  
Distt. Rupnagar.

REGISTERED

Subject:

Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981

Whereas, it is obligatory on the part of the poultry farm to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for its establishment.

And whereas, it is mandatory on the part of the poultry farm to obtain the consent of the Board to operate an outlet / plant as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of effluent / emission arising from its premises.

And whereas, it is mandatory on the part of the poultry farm to provide adequate and appropriate effluent treatment facilities / emissions, so as to contain the various pollutants within the standards laid down by the Board, in the effluent / emissions discharged by it.

And whereas, a complaint has been received against the poultry farm through the office of Sub-Divisional Magistrate, Sri Anandpur Sahib regarding nuisance being caused by the poultry farm in the area of residential and school by spreading pollution.

And whereas, the poultry farm was visited by the officer of the Board on 24.04.2024 and Sh. Amarjit Singh, Owner of the poultry farm and complainant Smt. Daljit Kaur were contacted. It was observed as under:

1. The unit is a broiler farm and is operational.
2. There are about 30,000 grower birds and provided 4 of sheds for the same.
3. The Poultry farm has provided 02 cemented pits for disposed of dead birds and the representative of the industry informed that these pits have not yet filled.
4. One tubewell has been installed as source of fresh water but no water meters is provided with the same.
5. The unit has installed DG sets of capacity 160 KVA with canopy but stack height not appropriate.

And whereas, the poultry farm has not obtained 'consent to establish'/'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and has been establish/operating without obtaining consent to establish/operate of the Board.

And whereas, the poultry farm was issued show cause notice for violations of the provisions of the Water Act, 1974 and the Air Act, 1981 vide Board's Regional Office letter no. 1066 dated 06.05.2024 with an opportunity to submit reply to the show cause notice within 15 days. However, no reply has been received by the Board from the poultry farm.

And whereas, the poultry farm was again visited by officer of the Board on 23.08.2024 and Sh. Amarjit Singh, Owner of the poultry farm was again contacted and it was observed as under:

1. The unit is a broiler farm having 4 no. sheds and was in operation during the visit.
2. The poultry farm has about 24000 birds in 4 no. sheds.
3. The unit has provided one no. borewell as source of fresh water supply, however no water meter has been provided.
4. There is no confine feed mill provided in the broiler farm.
5. The poultry farm has provided deep burial pit for disposal of dead birds.

# ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppcbsee\_xp1@yahoo.com

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ, ਪਟਿਆਲਾ

ਸ. ਵਾਤਾ: ਵਿਜ. - 1/2/3/ ਸੀ. ਸਹਾ. / ਜੁਗਿਸ਼ਕਾ. ਪ੍ਰਕਾਸ਼ਕ

ਰਵੀ ਡਾਕ

ਵਾਤਾਵਰਣ ਵਿਜੀਨਿਸਿਟ

ਡਾਕੂਮੈਂਟ ਨੰ: 1067/2024 ਆਈ 19/04

6. The poultry farm has provided L.C. set of capacity 160 KVA with canopy but inadequate stack height.
7. There is a Govt. School at a distance of about 76 meters from the boundary of the poultry farm and the village phirni is located at a distance of about 200 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area/lal lakir is at a distance of 510 meters from the site.

And whereas, the poultry farm is in operation without obtaining 'consent to establish' / 'consent to operate' of the Board and violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally & deliberately.

And whereas, the poultry farm is violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally and deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to the poultry farm after affording an opportunity of personal hearing due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposes to direct you as under: -

- i) That the poultry farm shall take all necessary steps to close down its operations.
- ii) That the poultry farm shall stop forthwith discharging any effluent / emissions from its premises or through any mode.
- iii) That the poultry farm will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains consents of the Board.
- iv) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the poultry farm.
- v) That DG sets installed by the poultry farm shall be sealed.

As such, you are, hereby, afforded an another opportunity to appear in person before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 11/09/2024 at 11.00 AM to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981, failing which, it will be presumed that the poultry farm has nothing to say in the matter and further action under the provisions of the said Acts, will be taken against the poultry farm, without any further notice / opportunity.

  
Environmental Engineer (ZP-1)  
for & on behalf of the  
Punjab Pollution Control Board

Endst. no. 2836

Dated 30/08/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information and requested to intimate the poultry farm about the date & time of the hearing.

  
30/08/2024  
Environmental Engineer (ZP-1)  
for & on behalf of the  
Punjab Pollution Control Board



Phone no. 0175-2301182

# ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppcbsee\_zp1@yahoo.com

ਨੰਬਰ \_\_\_\_\_

ਮਿਤੀ \_\_\_\_\_

REGISTERED

To

M/s Amarjit Singh Poultry farm,  
vill. Raipur (Mune), Tehsil Shri Anandpur Sahib,  
Distt. Rupnagar.

*Handwritten signature*

Subject:

Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:

Board's letter no. 2835 dated 30/08/2024.

In reference to above, it is intimated that the poultry farm was served Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter under reference alongwith an opportunity of personal hearing before the Chief Environmental Engineer (P) of the Board on 11/09/2024. However, the poultry farm has failed to attend the hearing on the said date and time.

The matter has been considered by the Competent Authority of the Board and decided to afford another opportunity of personal hearing to the poultry farm before taking further action in the matter.

As such, you are, hereby, afforded another opportunity to appear in person before the Chief Environmental Engineer (P) of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 23/09/2024 at 11:00 am to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981, failing which, it will be presumed that the poultry farm has nothing to say in the matter and further action under the provisions of the said Acts, will be taken against the poultry farm, without any further notice / opportunity.

Endst. no. 3195

*Jdl*  
Environmental Engineer (ZP-1)  
for & on behalf of the  
Punjab Pollution Control Board  
Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information and necessary action. It is requested to get the copy of the notice delivered to the poultry farm, send the receipt of the same to this office and ensure the presence of the poultry farm during the hearing.

*Handwritten signature*  
17/09/2024  
Environmental Engineer (ZP-1)  
for & on behalf of the  
Punjab Pollution Control Board



Phone no. 0175-2301182

ਨੰਬਰ \_\_\_\_\_

# ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppcbsee\_zp1@yahoo.com

ਮਿਤੀ \_\_\_\_\_

REGISTERED

To

M/s Amarjit Singh Poultry farm,  
vill. Raipur (Mune), Tehsil Shri Anandpur Sahib,  
Distt. Rupnagar.

Subject:

Proceedings of the personal hearing given before the Chief Environmental Engineer (P) of the Board on 23/09/2024 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 - M/s Amarjit Singh Poultry farm, vill. Raipur (Mune), Tehsil Shri Anandpur Sahib, Distt. Rupnagar.

The Following were present: -

On behalf of Punjab Pollution Control Board

Er. Rohit Singla, Environmental Engineer (ZP-1)

On behalf of the Industry

Sh. Amarjit Singh, Owner

At the outset, Environmental Engineer, (ZP-1) brought out the following:

A complaint has been received against the poultry farm through the office of Sub-Divisional Magistrate, Sri Anandpur Sahib regarding nuisance being caused by the poultry farm in the area of residential and school by spreading pollution.

The poultry farm was visited by the officer of the Board on 24.04.2024 and Sh. Amarjit Singh, Owner of the poultry farm and complainant Smt. Daljit Kaur were contacted. It was observed as under:

1. The unit is a broiler farm and is operational.
2. There are about 30,000 grower birds and provided 4 of sheds for the same.
3. The Poultry farm has provided 02 cemented pits for disposed of dead birds and the representative of the industry informed that these pits have not yet filled.
4. One tubewell has been installed as source of fresh water but no water meters is provided with the same.
5. The unit has installed DG sets of capacity 160 KVA with canopy but stack height not appropriate.

The poultry farm has not obtained 'consent to establish'/'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and has been establish/operating without obtaining consent to establish/operate of the Board.

The poultry farm was issued show cause notice for violations of the provisions of the Water Act, 1974 and the Air Act, 1981 vide Board's Regional Office letter no. 1066 dated 06.05.2024 with an opportunity to submit reply to the show cause notice within 15 days. However, no reply has been received by the Board from the poultry farm.

The poultry farm was again visited by officer of the Board on 23.08.2024 and Sh. Amarjit Singh, Owner of the poultry farm was again contacted and it was observed as under: -

1. The unit is a broiler farm having 4 no. sheds and was in operation during the visit.
2. The poultry farm has about 24000 birds in 4 no. sheds.
3. The unit has provided one no. borewell as source of fresh water supply, however no water meter has been provided.
4. There is no captive feed mill provided in the broiler farm.
5. The poultry farm has provided deep burial pit for disposal of dead birds.

*C.S. Chahal*  
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ, ਰੂਪਨਗਰ  
ਸ:ਬਾਤਾ:ਇੰਜ. - 1213/ਸੀ.ਸਹਾ./ਜੂਨੀ.ਸਹਾ./ਕਲਕਤਾ  
ਨਵੀਂ ਛਾਕ  
ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ  
ਮਿਤੀ: 20/09/24

6. The poultry farm has provided DG set of capacity 160 KVA with canopy but inadequate stack height.
7. There is a Govt. School at a distance of about 76 meters from the boundary of the poultry farm and the village phirni is located at a distance of about 200 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area/lal lakir is at a distance of 510 meters from the site.

The poultry farm is in operation without obtaining 'consent to establish' / 'consent to operate' of the Board and violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally & deliberately.

The poultry farm is violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally and deliberately.

The matter was considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to the poultry farm after affording an opportunity of personal hearing due to aforesaid violations.

Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued to the industry vide Board's letter no. 2835 dated 30/08/2024 alongwith an opportunity to appear in person before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 11/09/2024 with the following proposed directions: -

- i) That the poultry farm shall take all necessary steps to close down its operations.
- ii) That the poultry farm shall stop forthwith discharging any effluent / emissions from its premises or through any mode.
- iii) That the poultry farm will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains consents of the Board.
- iv) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the poultry farm.
- v) That DG sets installed by the poultry farm shall be sealed.

However, the poultry farm failed to attend the hearing on the said date and time. As such, the matter was considered by the Competent Authority of the Board and decided to give another opportunity of personal hearing to the poultry farm before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 23/09/2024 issued vide Board's letter no. 3194 dated 17/09/2024.

Sh. Amarjit Singh, Owner of the poultry farm attended the hearing and informed that he has established the poultry farm in the year 2020 and is operating it since then. He submitted a copy of the letter bearing no. 6096 dated 18.08.2020 issued by the Regional Office, Mohali of the Board to the SDM, Shri Anandpur Sahib, wherein it was informed that the poultry farm has not obtained consent to establish/consent to operate from the Board under the Air Act, 1981 and Water Act, 1974 and that as per PPCB office order no. 1021 dated 30.10.2017, units with less than 1 lakh birds need not to obtain consent of the Board. He also submitted a copy of No Objection Certificate (NOC) dated 12.03.2020 issued by Gram Panchayat, Village Raipura, Block Nurpur Bedi, District Rupnagar for establishment of the poultry farm. He requested for giving time for applying for obtaining consents to operate of the Board.

After hearing the officers of the Board, representative of the poultry farm and material facts on the record, the Chief Environmental Engineer (P) decided as under: -

1. The poultry farm shall apply for obtaining consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 of the Board within 15 days.
2. Environmental Engineer, Regional Office, Patiala shall visit the poultry farm, verify the submission made by the representative of the poultry farm during the hearing and process the applications

trg

- of consents to operate to be applied by the poultry farm under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on merits, clearly mentioning the suitability of site of the poultry farm as per guidelines of the Board.
3. It was made clear to the poultry farm that in case, the site of the poultry farm fails to meet the siting guidelines prescribed by the CPCB/Board or fails to comply with the decisions of the hearing, strict action may be taken against the poultry farm including its closure, without any further opportunity.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

*sd/-*  
Environmental Engineer (ZP-1)  
for & on behalf of the  
Punjab Pollution Control Board  
Dated 25/09/2024

Endst. no. 3430

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information and compliance.

*tmj*  
25/09/2024  
Environmental Engineer (ZP-1)  
for & on behalf of the  
Punjab Pollution Control Board


**PUNJAB POLLUTION CONTROL BOARD**

Website:- www.ppcb.gov.in

Date: 02-10-2024

Industry Registration ID: G24RPN321540

Registration No.: 27072089

To,

 Amarjit Singh  
 Amarjit Poultry Farm  
 Village Raipur, Post Office Takhatgarh, Tehsil Anandpur Sahib District Rupnagar  
 Raipur, Rupnagar-140119

Subject: Refusal of consent to operate under the provisions of the Water (Prevention &amp; Control of Pollution) Act, 1974

**1. Particulars of Consent to Operate/Water granted to the Industry**

Certificate No	CTOW/Fresh/RPN/2024/27072089
Date of issue	16-10-2024
Date of expiry	Not Applicable
Certificate Type	Fresh
Previous CTE/CTO No. & Validity	----

**2. Particulars Provided by the Industry**

Name & Designation of the Occupier	Amarjit Singh Proprietor				
Address of Industrial premises	Village Raipur, Post Office Takhatgarh, Tehsil Anandpur Sahib District Rupnagar				
Capital investment of the industry	27.67				
Category of Industry	GREEN				
Type of Industry	3033-Poultry, Hatchery and Piggery				
Scale of the Industry	Small				
Office District	Rupnagar				
CTE/CTO-Applied for	CTO(Water)-Fresh				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	Credit/Debit card	4000.0	922014614	2024-10-02 18:05:15.384	-

**CONDITIONS**

\*This is computer generated document from OCMMS by PPCB\*

Amarjit Poultry Farm, Village Raipur, Post Office Takhatgarh, Tehsil Anandpur Sahib District Rupnagar, 27072089, 16-10-2024, Not Applicable.

Page 1

Whereas, complaint was received against the poultry farm through the office of Sub-Divisional Magistrate, Sri Anandpur Sahib regarding nuisance being caused by the above said poultry farm in the area. Accordingly, the poultry farm was visited by the officers of the Board on 24.04.2024 and Sh. Amarjit Singh, Owner of the poultry farm was contacted and found non-complying under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and the Show Cause Notice was issued to the poultry farm vide this office letter no. 1066 dated 06.05.2024 dated with an opportunity to submit the reply within 15 days. However, no reply has been received from the poultry farm.

And Whereas, the poultry farm was again visited by the officers of the Board on 23.08.2024 and Sh. Amarjit Singh, Owner of the poultry farm was contacted and found non-complying under the Water Act, 1974 and the Air Act, 1981 and the report sent through office vide no. 23069718 dated 02.08.2023. Thereafter, the unit was issued notice u/s 33-A of the Water Act, 1974 and w/s 31-A of the Air Act, 1981 vide no. 2835 dated 30.08.2024 along with an opportunity of personal hearing on 11.09.2024, however, the poultry farm has failed to attend the hearing and the competent authority of the Board and decided to give another opportunity of personal hearing to the poultry farm before the Chief Environmental Engineer (P) on 23/09/2024 issued vide Board's letter no. 3194 dated 17/09/2024.

And whereas, after hearing the representative of the unit and considering the background of the case, the Chief Environmental Engineer decided as under:

1. The poultry farm shall apply for obtaining consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 of the Board within 15 days.
2. Environmental Engineer, Regional Office, Patiala shall visit the poultry farm, verify the submission made by the representative of the poultry farm during the hearing and process the applications of consents to operate to be applied by the poultry farm under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on merits, clearly mentioning the suitability of site of the poultry farm as per guidelines of the Board.
3. It was made clear to the poultry farm that in case, the site of the poultry farm fails to meet the siting guidelines prescribed by the CPCB/Board or fails to comply with the decisions of the hearing, strict action may be taken against the poultry farm including its closure, without any further opportunity.

And whereas, the poultry farm has applied for obtaining fresh consent to operate under the provisions of the Water Act, 1974 and the Air Act, 1981 on 20.06.2024 but the same was returned due to in-completion of the application.

And whereas, Now, the poultry farm has again applied for obtaining fresh Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 for the production of hens & rooster female & male @ 23900 no./year through online system. The poultry farm has submitted the project report, distance certificate, approved building plan from the Er. Ashok Tayal Competent Person by Director of Factories Act, PB, and copy of No Objection Certificate (NOC) dated 12.03.2020 issued by Gram Panchayat, Village Raipura, Block Nurpur Bedi, and District Rupnagar for establishment of the poultry farm. The poultry farm has submitted the electricity bill, wherein, date of connection is mentioned as 15.06.2020. The poultry farm has submitted the CA certificate wherein, the value of fixed-assets of the industry Rs. 27.67 lakhs as on 31.03.2024 with the value of plant and machinery is of Rs. 14.30 lakhs. The poultry farm has deposited Rs. 4000/- vide R. No. 922014614 dated 02.10.2024 and Rs. 7000/- vide R. No. 650036732 dated 17.06.2024 under the Water Act, 1974 and Rs. 7500/- vide R. No. 851237665 dated 02.10.2024 and Rs. 3500/- vide R. No. 262688179 dated 17.06.2024 under the Air Act, 1981. As such the fee deposited by the industry is not adequate.

And whereas, the industry has also submitted distance verification report, duly issued by the Naib Tehsildar, Nurpurbedi vides his letter no. 914 dated 17.07.2024.

And whereas, in compliance to the decisions of the personal hearing dated 17.09.2024, the industry was visited by the EE and AEE of this office on 07.10.2024 and it was observed as under:

1. The unit is a broiler farm having 4 no. sheds and was in operation during the visit.
  2. The poultry farm has about 24000 birds in 4 no. sheds.
  3. The unit has provided one no. borewell as source of fresh water supply, however no water meter has been provided.
  4. There is no captive feed mill provided in the broiler farm.
  5. The poultry farm has provided deep burial pit for disposal of dead birds.
  6. The poultry farm has provided DG set of capacity 160 KVA with canopy but inadequate stack height.
  7. There is a Govt. School at a distance of about 80 meters from the boundary of the poultry farm and the village phimi is located at a distance of about 260 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area is at a distance of 510 meters from the site, which is incorrect.
  8. There is no national highway/State highway situated on village link road. From the above, it is clear that the poultry farm is not meeting with the siting guidelines framed by CPCB for such type of unit. Hence the site is not suitable.
- In the view of above, it is clear that the industry not meeting with the siting criteria of the Board/CPCB. As such, in view of the notice issued u/s 33-A of the Water Act, 1974 and u/s 31-A of the Air Act, 1981 vide no. 2835 dated 30.08.2024 to the industry and with respect to the decisions of the personal hearing dated 11.09.2024, the consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is hereby refused.



Date: 16-10-2024

**Environmental Engineer**  
For & on behalf of  
**(Punjab Pollution Control Board)**



## PUNJAB POLLUTION CONTROL BOARD

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

Date: 02-10-2024

Industry Registration ID: G24RPN321540

Registration No.: 27069247

To,

Amarjit Singh  
Amarjit Poultry Farm  
Village Raipur, Post Office Takhatgarh, Tehsil Anandpur Sahib District Rupnagar  
Raipur, Rupnagar-140119

Subject

Refusal of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981

### 1. Particulars of Consent to Operate/Air granted to the Industry

Certificate No	CTOA/Fresh/RPN/2024/27069247
Date of issue	16-10-2024
Date of expiry	Not Applicable
Certificate Type	Fresh
Previous CTE/CTO No. & Validity	----

### 2. Particulars Provided by the Industry

Name & Designation of the Occupier	Amarjit Singh Proprietor			
Address of Industrial premises	Village Raipur, Post Office Takhatgarh, Tehsil Anandpur Sahib District Rupnagar			
Capital investment of the industry	27.67			
Category of Industry	GREEN			
Type of Industry	3033-Poultry, Hatchery and Piggery			
Scale of the Industry	Small			
Office District	Rupnagar			
CTE/CTO-Applied for	CTO(Air)-Fresh			
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction
	Credit/Debit card	7500.0	851237665	2024-10-02 17:59:43.544
Date of verification				
-				

### CONDITIONS

"This is computer generated document from OCMMS by PPCB"

Amarjit Poultry Farm, Village Raipur, Post Office Takhatgarh, Tehsil Anandpur Sahib District Rupnagar, 27069247, 16-10-2024, Not Applicable.

Page 1

Whereas, complaint was received against the poultry farm through the office of Sub-Divisional Magistrate, Sri Anandpur Sahib regarding nuisance being caused by the above said poultry farm in the area. Accordingly, the poultry farm was contacted and visited by the officers of the Board on 24.04.2024 and Sh. Amarjit Singh, Owner of the poultry farm was contacted and found non-complying under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and the Show Cause Notice was issued to the poultry farm vide this office letter no. 1066 dated 06.05.2024 dated with an opportunity to submit the reply within 15 days. However, no reply has been received from the poultry farm.

And Whereas, the poultry farm was again visited by the officers of the Board on 23.08.2024 and Sh. Amarjit Singh, Owner of the poultry farm was contacted and found non-complying under the Water Act, 1974 and the Air Act, 1981 and the report sent through office vide no. 23069718 dated 02.08.2023. Thereafter, the unit was issued notice w/s 33-A of the Water Act, 1974 and w/s 31-A of the Air Act, 1981 vide no. 2835 dated 30.08.2024 along with an opportunity of personal hearing on 11.09.2024, however, the poultry farm has failed to attend the hearing and the competent authority of the Board and decided to give another opportunity of personal hearing to the poultry farm before the Chief Environmental Engineer (P) on 23/09/2024 issued vide Board's letter no. 3194 dated 17/09/2024.

And whereas, after hearing the representative of the unit and considering the background of the case, the Chief Environmental Engineer decided as under:

1. The poultry farm shall apply for obtaining consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 of the Board within 15 days.
2. Environmental Engineer, Regional Office, Patiala shall visit the poultry farm, verify the submission made by the representative of the poultry farm during the hearing and process the applications of consents to operate to be applied by the poultry farm under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on merits, clearly mentioning the suitability of site of the poultry farm as per guidelines of the Board.
3. It was made clear to the poultry farm that in case, the site of the poultry farm fails to meet the siting guidelines prescribed by the CPCB/Board or fails to comply with the decisions of the hearing, strict action may be taken against the poultry farm including its closure, without any further opportunity.

And whereas, the poultry farm has applied for obtaining fresh consent to operate under the provisions of the Water Act, 1974 and the Air Act, 1981 on 20.06.2024 but the same was returned due to in-completion of the application.

And whereas, Now, the poultry farm has again applied for obtaining fresh Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 for the production of hens & rooster female & male @ 23900 no./year through online system. The poultry farm has submitted the project report, distance certificate, approved building plan from the Er. Ashok Tayal Competent Person by Director of Factories Act, PB, and copy of No Objection Certificate (NOC) dated 12.03.2020 issued by Gram Panchayat, Village Raipura, Block Nurpur Bedi, and District Rupnagar for establishment of the poultry farm. The poultry farm has submitted the electricity bill, wherein, date of connection is mentioned as 15.06.2020. The poultry farm has submitted the CA certificate wherein, the value of fixed assets of the industry Rs. 27.67 lakhs as on 31.03.2024 with the value of plant and machinery is of Rs. 14.30 lakhs. The poultry farm has deposited Rs. 4000/- vide R. No. 922014614 dated 02.10.2024 and Rs. 7000/- vide R. No. 650036732 dated 17.06.2024 under the Water Act, 1974 and Rs. 7500/- vide R. No. 851237665 dated 02.10.2024 and Rs. 3500/- vide R. No. 262688179 dated 17.06.2024 under the Air Act, 1981. As such the fee deposited by the industry is not adequate.

And whereas, the industry has also submitted distance verification report, duly issued by the Naib Tehsildar, Nurpurbedi vide his letter no. 914 dated 17.07.2024.

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  4. There is no captive feed mill provided in the broiler farm.
  5. The poultry farm has provided deep burial pit for disposal of dead birds.
  6. The poultry farm has provided DG set of capacity 160 KVA with canopy but inadequate stack height.
  7. There is a Govt. School at a distance of about 80 meters from the boundary of the poultry farm and the village phirmi is located at a distance of about 260 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area is at a distance of 510 meters from the site, which is incorrect.
  8. There is no national highway/State highway situated on village link road. From the above, it is clear that the poultry farm is not meeting with the siting guidelines framed by CPCB for such type of unit. Hence the site is not suitable.
- In the view of above, it is clear that the industry not meeting with the siting criteria of the Board/CPCB. As such, in view of the notice issued w/s 33-A of the Water Act, 1974 and w/s 31-A of the Air Act, 1981 vide no. 2835 dated 30.08.2024 to the industry and with respect to the decisions of the personal hearing dated 11.09.2024, the consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is hereby refused.

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  7. There is a Govt. School at a distance of about 80 meters from the boundary of the poultry farm and the village phirni is located at a distance of about 260 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area is at a distance of 510 meters from the site, which is incorrect.
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6302/2021/IPC-V-HO

## Environmental Guidelines for Poultry Farms



**Central Pollution Control Board**  
**(Ministry of Environment, Forest and Climate Change, Govt. of India)**  
**Parivesh Bhawan, East Arjun Nagar**  
**Delhi-110032**

(August 2021)

J02/2021/IPC-V-HO

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## 1.0 Background

Guidelines for Poultry farms were developed in the year 2015, which was applicable to poultry farms handling above 1.0 lac birds. As per CPCB classification of Industrial sectors, 'Poultry, Hatchery and Piggery' are categorized into 'Green'.

In the matter of O.A. No. 681 of 2017, Hon'ble NGT, passed the following order on 16<sup>th</sup> September, 2020:

*'...Accordingly we allow this application and direct CPCB to revisit the guidelines for categorizing the poultry farms as Green category and exempting their regulation under Air, Water & EP Act. CPCB may issue fresh appropriate orders within three months and in if no further order is issued, all the State PCBs/PCCs will require enforcement of consent mechanism under the above acts after 01.01.2021 for all Poultry Farms above 5000 birds in the same manner as is being done for farms having more than one lac birds. Till then, even without such consent mechanism, the state PCBs/PCCs may strictly enforce the environmental norms and take appropriate remedial action against the any violation of water, air and soil standards statutorily laid down.'*

To comply with the Hon'ble NGT, CPCB has constituted an Expert Committee comprising members from Department of Animal Husbandry, ICAR-Directorate of Poultry Research, Shri N.K. Verma, Ex. AD, CPCB, Haryana State Pollution Control Board, Tamil Nadu State Pollution Control Board & Central Pollution Control Board.

## 2.0 Poultry farming

Poultry farms refers to breeding, hatcheries, layer and broiler farms. Poultry farming is the rearing of domesticated birds such as chickens, turkeys, ducks, goose etc. for the purpose of farming meat or eggs for food. Chickens raised for eggs are usually called laying hens or layers while chickens raised for meat are often called broilers. Chicken are most numerous and popular domesticated poultry species, while other species, e.g. duck, goose form a very small proportion of activities in comparison. Poultry farming in India has witnessed a spectacular growth and transformed itself into a vibrant agri- industry. The leading states having poultry farms are Tamil Nadu, Andhra Pradesh, Telangana, West Bengal followed by Maharashtra, Karnataka, Assam, Haryana, Kerala and Odisha.

As per the 20<sup>th</sup> livestock census carried out by Department of Animal Husbandry & Dairying, Ministry of Fisheries, Animal Husbandry & Dairying, the state-wise number of poultries (birds) are given below:

Sl.No.	States/UTs	Nos of Poultries (birds) in millions
1	Andhra Pradesh	107.863
2	Arunachal Pradesh	1.599

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3	Assam	46.712
4	Bihar State	16.525
5	Chhattisgarh	18.711
6	Goa State	0.349
7	Gujarat	21.773
8	Haryana State	46.24
9	Himachal Pradesh	1.341
10	Jammu & Kashmir	7.366
11	Jharkhand	24.832
12	Karnataka State	59.494
13	Kerala State	29.771
14	Madhya Pradesh	16.659
15	Maharashtra	74.297
16	Manipur	5.897
17	Meghalaya	5.379
18	Mizoram	2.047
19	Nagaland	2.838
20	Odisha	27.439
21	Punjab	17.649
22	Rajasthan	14.622
23	Sikkim State	0.580
24	Tamil Nadu	120.781
25	Telangana State	79.999
26	Tripura	4.168
27	Uttar Pradesh	12.515
28	Uttarakhand	5.018
29	West Bengal	77.322
30	Andaman & Nicobar Islands	1.289
31	Chandigarh	0.048
32	Dadra Nagar Haveli	0.089
33	Daman & Diu	0.018
34	Delhi	0.043
35	Lakshadweep	0.226
36	Pondicherry	0.236
Total		851.809

### 3.0 Poultry Farming Process

The poultry farming consist of the following unit operations.

- Breeder Farms (Breeding)
- Hatchery Farm (Hatching)
- Layer farm &
- Broilers

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### 3.1 Breeder Farms(Breeding)

Breeder farms specialize in the production of fertilized eggs for either broiler or egg production. Specific ratios of male/female breeders are used to ensure the fertility of hatching eggs. In India both layer and broiler breeders are predominantly housed in cages and the fertile eggs are obtained by artificial insemination. The eggs are collected daily, assessed for quality and stored in plastic / pulp trays in a controlled environment before being transferred to the hatchery for the production of commercial chicks. At the end of their productive phase, breeders are removed and sold for meat processing or byproducts.

### 3.2 Hatchery farms (Hatching)

The eggs collected from Breeder farms are hatched at special hatcheries. These are centralized facilities and receive fertilized eggs from its own or several other breeder farms. (The eggs are stored for a period of 4 to 10 days before being placed in incubators that control temperature and humidity to stimulate embryonic development. Hatching typically takes 21 days. The chicks are vaccinated, graded for uniform quality and dispatched to destinations for further rearing. The day-old broiler chicks are delivered to broiler farms straight run (un-sexed). Chicks from egg laying stock are gender sorted and the female chicks alone are delivered for egg production while male chicks are killed and disposed-off.

### 3.3 Layer (Egg production)

In the layer farms, egg laying hens are reared for egg production. Typical egg laying cycle starts around 18 weeks age of the bird and continues upto 72–75 weeks of age and thereafter diminished gradually to become uneconomical. Birds less than six months of age are termed as pullets and are raised either on floor or on the cages little away from adult farms located in the same or at different premises. The birds are kept and raised in three different houses based on its age i.e. a) Chick house: 0 to 45 days, b) Grower House: 45 days to 18 weeks and c) Layer House: 18 weeks to 72 to 75 weeks. The birds start laying eggs from 18 weeks onwards.

There are two phases of growing period i.e. brooding and growing phase. The brooding phase extends from day one to three to four weeks depending upon the season of rearing. During this period, the birds are provided extra warmth in an enclosed quarter by means of gas brooders, electric hovers, infra-red bulbs or coal brooders. After this initial period, the birds are moved to growing establishments which are typically open houses. The brooding and growing houses may be deep litter type or cage type. After the completion of the growing phase, the birds are moved to laying cages where they remain there till the end of their laying cycle (72 to 75 weeks of age).

### 3.4 Broiler (Meat Production)

Broiler birds are raised especially for meat production for 40 to 45 days or up to weight gain of 2.5 to 3.0 Kg. Most of broiler birds gain slaughter weight (2.5 kg to 3.0 kg) within 40 to 45 days. Broilers are most commonly reared in deep litter shed, where feed and water is given by hanging feeder and watering. After cleaning of the deep litter shed, rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves bed of 3" thickness is prepared by scratching. Chicks are moved in the shed freely. Depending on the weight of the bird, the birds are sold for slaughtering from 40<sup>th</sup> to 45<sup>th</sup> days.

The rearing of birds is of two types:

#### 3.4.1 Deep Litter System

Birds are kept on litter floor which is covered with different kinds of agro materials like rice husk, saw dust, groundnut hulls, wood shavings and dried leaves etc. depending on their availability. Initially, the depth of the agro material is approx 5 to 6 cm and then topped up by another 5 to 6 cm as the birds grow in size. The birds may remain on this system upto six weeks in case of broilers from where they go for slaughtering. In case of layer, they remain upto 18 weeks of age or may be shifted to cages. The majority of broilers are housed in deep litter sheds. Feed and water are provided manually in small farms and with automatic equipment in large farms.

#### 3.4.2 Cage System

This is widely practiced system for housing commercial layers, breeder layers and of late even broiler breeders. The birds are generally housed in cages erected on raised platforms in open sheds. These cages are arranged in rows. Three or four birds are accommodated in each cage with provision of drinking water and feeding. The water is provided through a nipple fitted to a closed pipe running at head height of the bird. Feed is placed in a trough attached to the front of the cage and distributed often manually or by automation. The droppings of birds slip through perforations instantaneously and are collected on the floor.

## 4.0 Classification of Poultry Farms

Backyard poultry is typically owned by small and marginal farmer and comprises of few birds, largely for self-consumption and very small quantities get commercially sold. The poultry farming practiced by the rural and tribal farmers under free range or backyard or semi-intensive systems is usually referred to as rural poultry farming.

Based on the number of handling of birds, Poultry farms may be classified into three categories.

- Small (5,000-25,000 bird)
- Medium (above 25,000-1,00,000 birds).
- Large (above 1,00,000 birds)

The poultry farms under small category are in un-organized sector run by economically weaker farmers and are of rural background.

### 5.0 Environmental issues & Current practices to address the environmental issues in Poultry Farms

Environmental nuisance arising from poultry farms is due to the generation of  $\text{NH}_3$  &  $\text{H}_2\text{S}$  gases causing odor, dust from feed mill, storage & management of Solid Waste (Manure, Dead Birds and Hatchery Waste) also causing odour & water from cleaning operations. Breeding of flies and rodents etc. are the other issues in poultry farms.

#### (i) Gaseous emission ( $\text{NH}_3$ & $\text{H}_2\text{S}$ ) and Feed Mill Dust

- The gaseous emission viz Ammonia ( $\text{NH}_3$ ) and Hydrogen Sulphide ( $\text{H}_2\text{S}$ ) are emanated from the excreta generated from the birds causes odour. The odour is produced due to anaerobic conditions in the litter occurs due to its storage at one place for longer period. The general practice followed by poultry farms to control odour is by maintaining good ventilation and free flow of air.
- Dust is generated from the feed mill operation during mixing and grinding of various ingredients of feed. The feed mill operations are typically located inside the mill buildings. Dust extraction systems are generally used to collect the dust and to improve the shop floor environment.

#### (ii) Solid Waste

Sources of solid waste are (i) Poultry droppings/Manure/Litter (ii) Dead Birds & (iii) Hatchery Waste.

- In case of cage system, excreta are collected just below the bird cages directly on ground, made of stone slabs or concrete or impermeable compacted clay. Litter is collected and kept dry by maintaining good ventilation and free air flow to undergo aerobic composting. The manure is removed once in four to six months & sold to the farmers. In deep litter system, excreta are collected in bed made up of agro residue (rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves) itself. Once in a day or two days the bed is scratched for mixing of litter. Once the chicken is sold for meat, the bed (rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves) is removed once the cycle of 42 to 45 days gets over along with the excreta and sold as

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manure. The shed is washed and lime is applied as disinfectant and allows the area for quarantine period.

- Death of the birds in poultry farms is a common phenomenon and their disposal is an issue. Dead birds cause nuisance, odour and aesthetic problems like disease, insect, rodent and predator problems if the birds are not disposed immediately. Dead birds are either burned at relatively high temperatures using different fuels which causing atmospheric pollution and also odour nuisance or buried in the burial pit in the premises.
- During hatching operation, large quantity of solid waste comprising of egg shells, unhatched eggs, dead embryos and chickens and a viscous liquid from eggs etc is generated. This waste is disposed through open burning or through rendering plant.

(iii) *Waste water generation from cleaning operation*

- Water in poultry farms is used for drinking of birds, sprinkling during the summer and for cleaning sheds and equipment in between batch replacement.
- As such there is no process waste water generation from the poultry farming. However, wastewater is generated during cleaning operations. The waste water is collected in holding tank and utilized in gardening in the premises.

(iv) *Other issues:*

- Breeding of flies and rodents, etc. are the other issues in poultry farms

## 6.0 Environmental Guidelines for Poultry Farms farms:

Following are the revised guidelines addressing environmental issues of Poultry Farms.

### 6.1 Gaseous emission (NH<sub>3</sub> & H<sub>2</sub>S) and Feed Mill Dust

(i) *Minimization of odour/gaseous pollution*

- Proper ventilation and free flow of air over manure collection points to keep it dry shall be ensured.
- Manure should be protected from Run-off water and from unwanted pests/insects.
- Well-designed storage facilities should be provided to contain manure /litter.
- Carcasses of dead birds shall be promptly collected on regular basis and disposed appropriately without damaging the environment as per the prescribed methods under section 7.2.3 of the guidelines.

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(ii) *Dust from Feed Mills*

- Feed mill and Go-down should be located on a well elevated ground preferably near the entrance of the farm and isolated from other poultry sheds.
- Dust collector system should be installed to control emissions from mixing and grinding section of the feed mill.
- Workers in the feed mill shall be provided with dust masks to protect them from dust.
- Provision for vehicle tyre dip shall be made at the entrance to remove impurities/dust carried by vehicle tyres;
- Floor of the feed mill and Go-down shall be concrete and raised above the ground level by a minimum of 2 feet.

6.2 Management of solid wastes (Solid Wastes contains Manure/litter, Hatchery Debris and Dead Birds)

(i) *Manure handling and disposal*

- Proper ventilation and free flow of air over manure collection points to keep it dry (by blowing dry air over it or by conveying ventilation air through the manure pit) shall be ensured to prevent obnoxious odour in the area.
- Poultry housing shall be ventilated allowing sufficient supply of fresh air to remove humidity, dissipate heat and prevent build-up of gases such as methane, carbon dioxide, ammonia, etc.
- Excreta shall be scratched at least once in two days as needed for mixing of litter and to keep bedding material (rice husk, saw dust, wood shavings etc.) dry in case of deep litter houses the waste material. This waste shall be utilised for composting after completion of the cycle.
- Manure collected under cages on high raised platforms shall be stored for further processing and utilized by using following options:

Sl. No.	Poultry Farms	Methods for Disposal/Utilization of manure
1.	Small Poultry Farms	• Composting
2.	Medium & Large Poultry Farms	• Composting or Biogas production for disposal/utilization of manure/litter • Combination of any of the methods for disposal/utilization of manure/litter
3.	Poultry Farms in Cluster	• Common facilities for Biogas production or Composting or their combination

- Land application of manure to the nutritional requirements of soil and crop shall be balanced.
- The litter / manure storage facilities shall be minimum 2 m above the water table and of adequate size based on type and number of birds handled. Its base should be constructed with stone slabs or concrete or impermeable compacted clay.

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- Manure shall be protected from run off water and cover it to avoid dust and odours in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.
- Mortalities on farm by proper animal care and disease prevention program shall be reduced.
- Proper facilities (Burial Pit/Composting/Incineration) shall be provided for Collection, storage, transport and disposal of dead birds
- Domestic hazardous wastes (vaccines, vials, medicines, syringes, etc.) shall be disposed as per provisions of "Solid Waste Management Rules, 2016".

#### Composting of Manure:

- Proper mixing the waste with a carbon rich material (e.g., paddy straw / husk, wood shavings) should be done in the pits. Carbon to nitrogen ratios of 20-25:1 is usually recommended. Pure manure can also be composted following the procedure and monitoring all parameters. The composting facilities may be designed through expert institutions in the field as per the size of poultry farms.
- Periodic stirring of compost material should be done for its proper mixing.
- Moisture levels should be maintained between 35 to 50%.
- Temperature monitoring should be done to determine composting conditions.

#### (ii) Hatchery Waste

- Efforts shall be made in converting the shells to animal feed to supply as a source of calcium, especially for poultry feeds.
- Extrusion with soya bean meal can be used to make a shell/hatchery meal.
- Un-hatched eggs shall be disposed of by composting or rendering.

#### (iii) Dead Birds Disposal

The dead birds arising from day to day farm activity shall be separated from other live birds promptly and stored in closed containers and disposed off within 24 hours by following any of the disposal methods.

##### A) Burial Method:

- The dead birds arising from day to day farm activity should be separated from other live birds promptly and should be stored in closed containers \ disposed off within 24 hours
- The dead bird burial pit shall be of minimum 3 to 4 m in depth and 0.8 to 1.2 m diameter and this size may vary as per the capacity of poultry farm and shall be located above minimum 3 m from the ground water table.

- The dead bird burial pit shall be provided with a vermin/fly proof cover made up of wooden / metal / concrete having a central operable lid of proper size for day to day dropping of carcasses.
- Carcasses shall be covered by a thin layer of soil (at least 40 cm deep) along with calcium hydroxide.
- When the pit is full, a compacted soil cover of 0.5 m shall be provided with the top of the covered soil well above the ground level.
- The distance between any two burial pits should not be less than 1 m.

#### B) Composting

- The composting facility shall not be located within 300 m from the nearest dwelling and 100 m from any well or water course.
- The capacity of the composting facility shall be sufficient to handle the average mortalities on the farm.
- The roof of the composting facility shall be permanent with concrete bottom.
- The composting facility shall be secured with link mesh all around raised to a height of 1.5 m above the ground level to avoid the predation by straw dogs etc.
- A proper mixture of smaller and larger particle sizes to obtain an optimum air exchange within the mixture and build-up of temperature.
- Moisture content of the composting pile shall be approximately 60%. More than this may result in odour problems and less than this will reduce the efficiency of the composting process.
- Carbon and nitrogen are vital nutrients for the growth and reproduction of bacteria and fungi. The carbon-to-nitrogen ratio shall be in the range of 20:1 and 25:1 for proper composting. This is obtained by carefully balancing the dead bird and carbon sources.
- The optimum temperature for composting is 54 to 66°C which pasteurizes the compost. If temperature falls below 49°C after a week or so, the material should be moved to the secondary stage unit. To facilitate the easy transfer of the first stage material to the secondary stage, the proper designing of the primary stage (first stage) facility is desirable as illustrated in figure 5.5. Failure to do so will result into poor compost. The temperature in the secondary stage unit will begin to raise as beneficial bacterial activity begins and will peak in 5 to 10 days.

#### 6.2 Waste water Management

- The waste water generated from the cleaning operations (after each batch removal) shall be collected in appropriate holding tank and put to use in the green belt. Efforts may be made for dry cleaning of the sheds with use of disinfectant so as to avoid use of water.

provisions of the Water Act, 1974 and the Air Act, 1981 vide Board's Regional Office letter no. 1066 dated 06.05.2024 with an opportunity to submit reply to the show cause notice within 15 days. However, no reply has been received by the Board from the poultry farm.

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- Water use and spills from drinking devices shall be reduced by preventing overflow or leakages and using calibrated, well-maintained self-watering devices;
- Improve drainage, reduce standing water and water ditches to control mosquitoes and flies
- Use of pressure pumps, hot water or steam in cleaning activities instead of cold water and plain water scrubs may be encouraged to improve sanitation and reduce the quantities of wash water.

### 6.3 Other Issues

- **Control of Flies:** Proper treatment and disposal of manure, ventilation of sheds, control of temperature, good sanitation, swift repairs of leaks, avoidance of feed spills, prompt removal of broken eggs and dead birds shall be ensured for control of flies in the poultry farms. The farm should have provisions of wire nettings, traps, fly-repellents, insecticides etc.
- **Control of Rodents:** Methods for the control of rodents may include i) Exclusion ii) Trapping Glue boards iii) Tracking powder iv) rodent proof doors and windows to eliminate rodents/pest infestation.
- As per Bureau of Indian Standards 1374: 2007, on poultry feed specifies that the use of antibiotic growth promoters is not recommended in poultry feed, hence use of antibiotics should not be mixed with feed or administered for non-therapeutic purposes without prescription for diseased birds. **Regulation for use of antibiotics shall be regulated as per the advisory/directions issued by Department of Animal Husbandry, Dairying and Fisheries and Ministry of Health and the Drug Controller General of India.**

## 7 Siting Criteria

**New Poultry Farms (Set up after issuance of Guidelines) should preferably be established**

- 500 m from residential zone in order to avoid nuisance caused due to odour & flies.
- 100 m from major water course like River, Lakes, canals and drinking water source like wells, summer storage tanks, in order to avoid contamination due to leakages/spillages, if any.
- 100 m from national Highway (NH) and 50 m from State Highway (SH) in order to avoid nuisance caused due to odour & flies.
- 10-15 m from rural roads/internal roads/village pagdandis.
- The Poultry sheds should not be located within 10 m from farm boundary for cross ventilation and odour dispersion.

... (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and has been establish/operating without obtaining consent to establish/operate of the Board.

And whereas, the poultry farm was issued show cause notice for violations of the provisions of the Water Act, 1974 and the Air Act, 1981 vide Board's Regional Office letter no. 1066 dated 06.05.2024 with an opportunity to submit reply to the show cause notice within 15 days. However, no reply has been received by the Board from the poultry farm.

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**8.0 Regulatory/ Monitoring Mechanism for Poultry Farms**

- SPCBs/PCCs shall upload Environmental Guidelines on their website.
- Guidelines shall be applicable to all the category of Poultry Farms.
- Poultry Farms handling birds above 25,000 at single location will have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from State Pollution Control Board/Pollution Control Committee.
- The Poultry Farms are categorized under "Green" Category, therefore validity of consent will be 15 yrs.
- Animal Husbandry Department of the State/Districts to assist the poultry farms for implementation of Guidelines.

\*\*\*\*\*



Phone no. 0175-2301182

# ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppcbsee\_zp1@yahoo.com

ਨੰਬਰ \_\_\_\_\_

To

REGISTERED

ਮਿਤੀ \_\_\_\_\_

M/s Amarjit Singh Poultry farm,  
vill. Raipur (Mune), Tehsil Shri Anandpur Sahib,  
Distt. Rupnagar.

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ, ਰੂਪਨਗਰ  
ਸ: ਵਾਤਾ: ਇੰਜ.-1/273/ਸੀ.ਸਹਾ./ਜੂਨੀ.ਸਹਾ./ਕਲਰਕ  
ਨਵੀਂ ਡਾਕ

Subject:

Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987- M/s Amarjit Singh Poultry farm, vill. Raipur (Mune), Tehsil Shri Anandpur Sahib, Distt. Rupnagar.

Whereas, it is obligatory on the part of the poultry farm to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, before establishment of the industrial unit.

And whereas, it is mandatory on the part of the poultry farm to obtain the consent of the Board to operate an outlet/ plant as required u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the poultry farm to provide adequate and appropriate air pollution control device (s), so as to contain the various pollutants within the standards laid down by the Board, in the emissions discharged by it.

And whereas, a complaint has been received against the poultry farm through the office of Sub-Divisional Magistrate, Sri Anandpur Sahib regarding nuisance being caused by the poultry farm in the area of residential and school by spreading pollution.

And whereas, the poultry farm was visited by the officer of the Board on 24.04.2024 and Sh. Amarjit Singh, Owner of the poultry farm and complainant Smt. Daljit Kaur were contacted. It was observed as under:

1. The unit is a broiler farm and is operational.
2. There are about 30,000 grower birds and provided 4 of sheds for the same.
3. The Poultry farm has provided 02 cemented pits for disposed of dead birds and the representative of the industry informed that these pits have not yet filled.
4. One tubewell has been installed as source of fresh water but no water meters is provided with the same.
5. The unit has installed DG sets of capacity 160 KVA with canopy but stack height not appropriate.

And whereas, the poultry farm has not obtained 'consent to establish'/'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and has been establish/operating without obtaining consent to establish/operate of the Board.

And whereas, the poultry farm was issued show cause notice for violations of the provisions of the Water Act, 1974 and the Air Act, 1981 vide Board's Regional Office letter no. 1066 dated 06.05.2024 with an opportunity to submit reply to the show cause notice within 15 days. However, no reply has been received by the Board from the poultry farm.

And whereas, the poultry farm was again visited by officer of the Board on 23.08.2024 and Sh. Amarjit Singh, Owner of the poultry farm was again contacted and it was observed as under: -

1. The unit is a broiler farm having 4 no. sheds and was in operation during the visit.
2. The poultry farm has about 24000 birds in 4 no. sheds.
3. The unit has provided one no. borewell as source of fresh water supply, however no water meter has been provided.
4. There is no captive feed mill provided in the broiler farm.
5. The poultry farm has provided deep burial pit for disposal of dead birds.
6. The poultry farm has provided DG set of capacity 160 KVA with canopy but inadequate stack height.
7. There is a Govt. School at a distance of about 76 meters from the boundary of the poultry farm and the village phirni is located at a distance of about 200 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area/lal lakir is at a distance of 510 meters from the site.

And whereas, the poultry farm is in operation without obtaining 'consent to establish' / 'consent to operate' of the Board and violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally & deliberately.

And whereas, the poultry farm is violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally and deliberately.

And whereas, the matter was considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to the poultry farm after affording an opportunity of personal hearing due to aforesaid violations.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued to the industry vide Board's letter no. 2835 dated 30/08/2024 alongwith an opportunity to appear in person before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 11/09/2024 with the following proposed directions: -

- i) That the poultry farm shall take all necessary steps to close down its operations.
- ii) That the poultry farm shall stop forthwith discharging any effluent / emissions from its premises or through any mode.
- iii) That the poultry farm will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains consents of the Board.
- iv) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the poultry farm.
- v) That DG sets installed by the poultry farm shall be sealed.

And whereas, the poultry farm failed to attend the hearing on the said date and time. As such, the matter was considered by the Competent Authority of the Board and decided to give another opportunity of personal hearing to the poultry farm before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 23/09/2024 issued vide Board's letter no. 3194 dated 17/09/2024.

And whereas, Sh. Amarjit Singh, Owner of the poultry farm attended the hearing and informed that he has established the poultry farm in the year 2020 and is operating it since then. He submitted a copy of the letter bearing no. 6096 dated 18.08.2020 issued by the Regional Office, Mohali of the Board to the SDM, Shri Anandpur Sahib, wherein it was informed that the poultry farm has not obtained consent to establish/consent to operate from the Board under the Air Act, 1981 and Water Act, 1974 and that as per PPCB office order no. 1021 dated 30.10.2017, units with less than 1 lakh birds need not to obtain consent of the Board. He also submitted a copy of No Objection Certificate (NOC) dated 12.03.2020 issued by Gram Panchayat, Village Raipura, Block Nurpur Bedi, District Rupnagar for establishment of the poultry farm. He requested for giving time for applying for obtaining consents to operate of the Board.

And whereas, after hearing the officers of the Board, representative of the poultry farm and material facts on the record, the Chief Environmental Engineer (P) decided as under: -

1. The poultry farm shall apply for obtaining consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 of the Board within 15 days.
2. Environmental Engineer, Regional Office, Patiala shall visit the poultry farm, verify the submission made by the representative of the poultry farm during the hearing and process the applications of consents to operate to be applied by the poultry farm under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on merits, clearly mentioning the suitability of site of the poultry farm as per guidelines of the Board.
3. It was made clear to the poultry farm that in case, the site of the poultry farm fails to meet the siting guidelines prescribed by the CPCB/Board or fails to comply with the decisions of the hearing, strict action may be taken against the poultry farm including its closure, without any further opportunity.

And whereas, the proceedings of the personal hearing dated 23.09.2024 given by the Chief Environmental Engineer were conveyed to the poultry farm vide Board's letter no. 3429 dated 25.09.2024.

And whereas, the poultry farm applied for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 for the production of hens & rooster female & male @ 23900 nos./year.

And whereas, the poultry farm was visited by officers of the Board on 07.10.2024 and it was observed as under:

1. The unit is a broiler farm having 4 no. sheds and was in operation during the visit.
2. The poultry farm has about 24000 birds in 4 no. sheds.
3. The unit has provided one no. borewell as source of fresh water supply, however no water meter has been provided.
4. There is no captive feed mill provided in the broiler farm.
5. The poultry farm has provided deep burial pit for disposal of dead birds.
6. The poultry farm has provided DG set of capacity 160 KVA with canopy but inadequate stack height.
7. There is a Govt. School at a distance of about 80 meters from the boundary of the poultry farm and the village phirm is located at a distance of about 260 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area is at a distance of 510 meters from the site, which is incorrect.

8. There is no national highway/State highway situated on village link road. From the above, it is clear that the poultry farm is not meeting with the sitting guidelines framed by CPCB for such type of unit. Hence the site is not suitable.

And whereas, it is clear that the poultry farm is not meeting with the siting criteria of the Board/CPCB.

And whereas, the consent to operate applied by the poultry farm under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were refused on 16.10.2024 due to reasons as mentioned above.

And whereas, the matter has been considered by the Competent Authority of the Board and it was observed that the poultry farm is established/operating in violation of siting criteria framed by CPCB and has not obtained any permission so far.

Now, therefore, the Competent Authority of the Board in exercise of the powers conferred upon it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and after thoroughly examining the case of the poultry farm, has decided to issue following directions:-

- i) The Partners/Owner of the poultry farm will not further add any birds in its farm.
- ii) The Partners/Owner of poultry farm shall shift its poultry farm to another site as per CPCB guidelines within three months.
- iii) The poultry farm shall obtain prior consent to establish/consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act 1974 & the Air (Prevention & Control of Pollution) Act, 1981 for its new site.

In case of failure to comply with the above said directions, the establishment and the partners or any other person(s) responsible to comply with the above directions under the Air (Prevention & Control of Pollution) Act, 1981 is liable for action u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981.

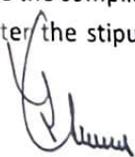
This issue with the approval of the Competent Authority of the Board.

sd/-  
Sr. Environmental Engineer  
for & on behalf of the  
Punjab Pollution Control Board

Endst. no. 3922

Dated 29/10/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information, ensure to make the compliance of the above said directions and send the compliance report immediately after the stipulated period.

  
Sr. Environmental Engineer  
for & on behalf of the  
Punjab Pollution Control Board

†



## PUNJAB POLLUTION CONTROL BOARD

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

Date: 05-12-2024

Industry Registration ID: G24RPN626153

Registration No.: 27483645

To,

Gurvir Singh  
Gurvir Poultry Farm  
Village Raipur, P O Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar, Anandpur Sahib, Rupnagar  
Raipur, Rupnagar-140119

Subject: Auto granted Consent to Establish (NOC) for setting up an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

*With reference to your application for obtaining 'Consent to Establish' (NOC) for setting up of an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to set up the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.*

### 1. Particulars of Consent to Establish (NOC) granted to the Industry

Certificate No	CTE/Fresh/RPN/2024/27483645
Date of issue	23-12-2024
Date of expiry	31-12-2025
Certificate Type	Fresh
Previous CTE/CTO No. & Validity	----

### 2. Particulars Provided by the Industry

Name & Designation of the Occupier	Gurvir Singh Proprietor				
Address of Industrial premises	Village Raipur, Po Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar				
Capital investment of the industry	17.35				
Category of Industry	GREEN				
Type of Industry	3033-Poultry, Hatchery and Piggery				
Scale of the Industry	Small				
Office District	Rupnagar				
CTE/CTO-Applied for	CTE-Fresh				
Consent Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	Credit/Debit card	1900.0	520049066	2024-12-05 10:17:27.584	-
Raw Materials	Raw material(s)	Quantity	Units		
	Chicks	24500	Nmbor/Year		

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Gurvir Poultry Farm, Village Raipur, Po Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar, 27483645, 23-12-2024, 31-12-2025.

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Products	Product(s)(Name)		Installed Capacity		Units		
		HENS & ROOSTER FEMALE & MALE		24500		Nmber/Year	
Effluent and Disposal Details	Usage	Water consumption kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal	
	Domestic	0.75	0.2	Septic Tank	Onto Land	Onto Land for Plantation after passing through Septic Tank	
	Trade Effluent			NR	NR		
	Cooling			NR	NR		
Emission Control Details	Source of emission	Fuel		Stack Height (In meters)		Control Equipment	Emission Sampling facility provided
	Boiler/Furnace	Type	Qty	Unit	Above Ground Level	Above Roof Level	Y/NR
DG Sets (Details)	Capacity of D.G. set(in KVA)	Quantity of Fuel used/to be used (in Lts./day)		Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)	
	160	10		6		Y	

#### A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.
- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.
- 5 In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.

#### B. GENERAL CONDITIONS

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Gurvir Poultry Farm, Village Raipur, Po Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar, 27483645, 23-12-2024, 31-12-2025,

Page 2

- 1 The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
- 2 The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
- 3 The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
- 4 The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
- 5 The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
- 6 The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

**Specifications of the port-holes shall be as under:-**

- i) **The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-**  

$$De = 2 LW / (L+W)$$
 Where L= length in mts, W= Width in mts.
- ii) **The sampling port shall be 7 to 10 cm in diameter**
- 7 The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.
- 8 The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

**Stack height for diesel generating sets:**

S.NO.	Capacity of diesel generating set	Height of the Stack
1.	0-50 KVA	Height of the building + 1.5 mt
2.	50-100 KVA	Height of the building + 2.0 mt.
3.	100-150 KVA	Height of the building + 2.5 mt.
4.	150-200 KVA	Height of the building + 3.0 mt.
5.	200-250 KVA	Height of the building + 3.5 mt.
6.	250-300 KVA	Height of the building + 3.5 mt.

**For higher KVA rating stack height H (in meter) shall be worked out according to the formula:**

$$H = h + 0.2 (KVA)^{0.5}$$

**where h = height of the building in meters where the generator set is installed.**

- 9 The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
- 10 The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
- 11 The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

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*Gurvir Poultry Farm, Village Raipur, Po Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar, 27483645, 23-12-2024, 31-12-2025,*

- 12 The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- 13 Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 14 The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 15 The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
- 16 The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
- 17 The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 18 The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
- 19 All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- 20 The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

### C. OTHER CONDITIONS

1. The industry shall comply with environmental guidelines for poultry farms circulated by CPCB in Aug, 2021 and shall implement the standard operating procedure in true letter and spirit.
2. The industry shall ensure that due to operation of the project at the site, no nuisance for general public is created at any time and no public complaints are received.
3. The industry shall obtain permission from Forest Department and shall submit the same to the Board at the time of the Consent to Operate.
4. The industry shall apply for obtaining consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 before operation of the unit.
5. CTE/NOC has been granted on the basis of documents submitted by the project proponent and he shall obtain permission from Director of Factories regarding establishment of said unit in compliance of Govt. of Punjab notification no. 13/41/2021-6Hg2/2684 dated 19.10.2022, before commissioning of the unit.
6. The industry shall comply with the provisions of Environment (Protection) Act, 1986
7. The industry shall not discharge any effluent at any unauthorized place by any unauthorized means i.e. shall not discharge any wastewater in any drain / inland surface waters / drain/choe/nallah/ onto land for stagnation or outside its premises, at any time, under any circumstances.
8. The industry shall develop its project strictly in accordance with the layout / building plans approved / to be approved by the Competent Authority.
9. The adequacy/ efficacy of the pollution control arrangements shall be the sole responsibility of the industry and the industry shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board to achieve the prescribed emission/ effluent standards, as amended from time to time.
10. The industry shall comply with the provisions of Solid Waste Management Rules, 2016.
11. The establishment shall obtain all the statutory approvals/clearances from the concerned departments.
12. The NOC is being issued to the project proponent based upon the documents/ information submitted by it alongwith the online application form. The Board would be at liberty to take penal action against the industry/project proponent and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time, without any opportunity of Personal Hearing.
13. In case the project proponent fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the project proponent.

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Gurvir Poultry Farm, Village Raipur, Po Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar. 27483645, 23-12-2024, 31-12-2025.

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A copy of the above is forwarded to the following for information and necessary action please:  
Senior Environmental Engineer, Zonal Office-1, Patiala.



Date: 23-12-2024

Environmental Engineer  
For & on behalf of  
(Punjab Pollution Control Board)



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Gurviri Poultry Farm, Village Raipur, Po Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar .27483645, 23-12-2024, 31-12-2025.

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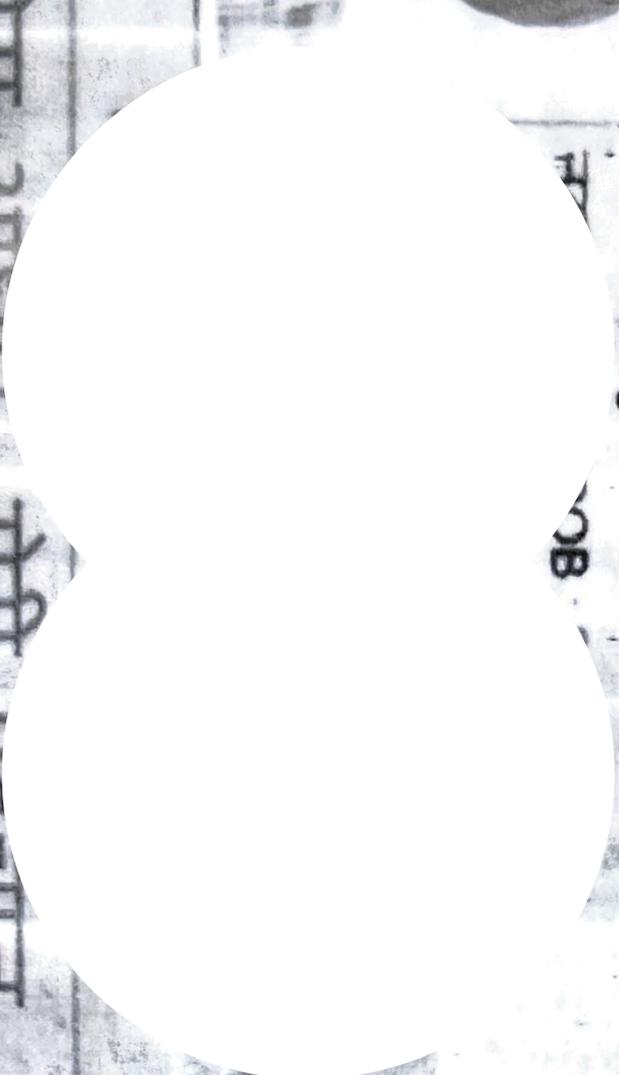
Issue Date 03/06/2012



ਗੁਰਦੀਬ ਸਿੰਘ  
Gurvir Singh

ਸੇਰਾ ਆਧਾਰ

ਸੇਰੀ ਪਛਾਣ



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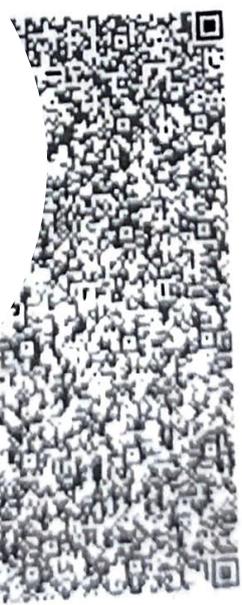
Print Date 16/09/2023



भारतीय विधिक पहचान प्राधिकरण  
Indian Identification Authority of India



ਪ੍ਰੋ ਸਰਜੇਤ ਅਮਰਜੀਤ ਸਿੰਘ, ਪਿੰਡ ਰਾਏਪੁਰ  
ਡਾਕਖਾਨਾ ਤਖਤਗੜ, ਤਰਿਮੀਲ ਅਨੰਦਪੁਰ ਸਾਹਿਬ,  
ਰਾਏਪੁਰ, ਰੂਪਨਗਰ, ਪੰਜਾਬ, 140119  
Address: C/O. Amarjeet Singh  
Raipur PO Takhtgarh  
Sarid, Raipur Rupnagar



1947



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ANNEXURE D2/C



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਚੈਨਲ ਏਕਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਵਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

LIFE  
Lifestyle for  
Environment

Phone no. 0175-2301182

e-mail: ppccb001@yahoo.com

ਨੰਬਰ \_\_\_\_\_

To

REGISTERED

M/s Amarjit Singh Poultry farm,  
vill. Ralpur (Mune), Tehsil Shri Anandpur Sahib,  
Distt. Rupnagar.

Subject:

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s  
31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987- M/s  
Amarjit Singh Poultry farm, vill. Ralpur (Mune), Tehsil Shri Anandpur Sahib, Distt.  
Rupnagar.

Whereas, it is obligatory on the part of the establishment to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of industry.

And whereas, It is mandatory on the part of the establishment to obtain the consent of the Board to operate an outlet / plant as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of effluent / emission arising from its premises.

And whereas, it is mandatory on the part of the establishment to provide adequate and appropriate effluent treatment facilities / emissions, so as to contain the various pollutants within the standards laid down by the Board, in the effluent / emissions discharged by it.

And whereas, a complaint has been received against the poultry farm through the office of Sub-Divisional Magistrate, Sri Anandpur Sahib regarding nuisance being caused by the poultry farm in the area of residential and school by spreading pollution.

And whereas, the poultry farm was visited by the officer of the Board on 24.04.2024 and Sh. Amarjit Singh, Owner of the poultry farm and complainant Smt. Daljit Kaur were contacted. It was observed as under:

1. The unit is a broiler farm and is operational.
2. There are about 30,000 grower birds and provided 4 of sheds for the same.
3. The Poultry farm has provided 02 cemented pits for disposed of dead birds and the representative of the industry informed that these pits have not yet filled.
4. One tubewell has been installed as source of fresh water but no water meters is provided with the same.
5. The unit has installed DG sets of capacity 160 KVA with canopy but stack height not appropriate.

And whereas, the poultry farm has not obtained 'consent to establish'/'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and has been establish/operating without obtaining consent to establish/operate of the Board.

And whereas, the poultry farm was issued show cause notice for violations of the provisions of the Water Act, 1974 and the Air Act, 1981 vide Board's Regional Office letter no. 106E dated 06.05.2024 with an opportunity to submit reply to the show cause notice within 15 days. However, no reply has been received by the Board from the poultry farm.

And whereas, the poultry farm was again visited by officer of the Board on 23.08.2024 and Sh. Amarjit Singh, Owner of the poultry farm was again contacted and it was observed as under: -

1. The unit is a broiler farm having 4 no. sheds and was in operation during the visit.
2. The poultry farm has about 24000 birds in 4 no. sheds.

3. The unit has provided one no. borewell as source of fresh water supply, however no water meter has been provided.
4. There is no captive feed mill provided in the broiler farm.
5. The poultry farm has provided deep burial pit for disposal of dead birds.
6. The poultry farm has provided DG set of capacity 160 KVA with canopy but inadequate stack height.
7. There is a Govt. School at a distance of about 76 meters from the boundary of the poultry farm and the village phirni is located at a distance of about 200 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area/lal lakir is at a distance of 510 meters from the site.

And whereas, the poultry farm is in operation without obtaining 'consent to establish' / 'consent to operate' of the Board and violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally & deliberately.

And whereas, the poultry farm is violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally and deliberately.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued to the industry vide Board's letter no. 2835 dated 30/08/2024 along with an opportunity to appear in person before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 11/09/2024 with the following proposed directions: -

- i) That the poultry farm shall take all necessary steps to close down its operations.
- ii) That the poultry farm shall stop forthwith discharging any effluent / emissions from its premises or through any mode.
- iii) That the poultry farm will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains consents of the Board.
- iv) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the poultry farm.
- v) That DG sets installed by the poultry farm shall be sealed.

And whereas, the poultry farm failed to attend the hearing on the said date and time. As such, the matter was considered by the Competent Authority of the Board and decided to give another opportunity of personal hearing to the poultry farm before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 23/09/2024 issued vide Board's letter no. 3194 dated 17/09/2024.

And whereas, Sh. Amarjit Singh, Owner of the poultry farm attended the hearing and informed that he has established the poultry farm in the year 2020 and is operating it since then. He submitted a copy of the letter bearing no. 6096 dated 18.08.2020 issued by the Regional Office, Mohali of the Board to the SDM, Shri Anandpur Sahib, wherein it was informed that the poultry farm has not obtained consent to establish/consent to operate from the Board under the Air Act, 1981 and Water Act, 1974 and that as per PPCB office order no. 1021 dated 30.10.2017, units with less than 1 lakh birds need not to obtain consent of the Board. He also submitted a copy of No Objection Certificate (NOC) dated 12.03.2020 issued by Gram Panchayat, Village Raipura, Block Nurpur Bedi, District Rupnagar for establishment of the poultry farm. He requested for giving time for applying for obtaining consents to operate of the Board.

And whereas, after hearing the officers of the Board, representative of the poultry farm and material facts on the record, the Chief Environmental Engineer (P) decided as under: -

1. The poultry farm shall apply for obtaining consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 of the Board within 15 days.

2. Environmental Engineer, Regional Office, Pattala shall visit the poultry farm, verify the submission made by the representative of the poultry farm during the hearing and process the applications of consents to operate to be applied by the poultry farm under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on merits, clearly mentioning the suitability of site of the poultry farm as per Guidelines of the Board.

3. It was made clear to the poultry farm that in case, the site of the poultry farm fails to meet the siting guidelines prescribed by the CPCB/Board or fails to comply with the decisions of the hearing, strict action may be taken against the poultry farm including its closure, without any further opportunity.

And whereas, the proceedings of the personal hearing dated 23.09.2024 given by the Chief Environmental Engineer were conveyed to the poultry farm vide Board's letter no. 3429 dated 25.09.2024.

And whereas, the poultry farm had applied for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 for the production of hens & rooster female & male @ 23900 nos./year.

And whereas, the poultry farm was visited by officers of the Board on 07.10.2024 and it was observed as under:

1. The unit is a broiler farm having 4 no. sheds and was in operation during the visit.
2. The poultry farm has about 24000 birds in 4 no. sheds.
3. The unit has provided one no. borewell as source of fresh water supply, however no water meter has been provided.
4. There is no captive feed mill provided in the broiler farm.
5. The poultry farm has provided deep burial pit for disposal of dead birds.
6. The poultry farm has provided DG set of capacity 160 KVA with canopy but inadequate stack height.
7. There is a Govt. School at a distance of about 80 meters from the boundary of the poultry farm and the village phirm is located at a distance of about 260 meters from the boundary of the project. However, the poultry farm has submitted copy of distance certificate from Tehsildar, Sri Anandpur Sahib, as per which the residential area is at a distance of 510 meters from the site, which is incorrect.
8. There is no national highway/State highway situated on village link road. From the above, it is clear that the poultry farm is not meeting with the siting guidelines framed by CPCB for such type of unit. Hence the site is not suitable.

And whereas, it is clear that the poultry farm is not meeting with the siting criteria of the Board/CPCB.

And whereas, the consent to operate applied by the poultry farm under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were refused on 16.10.2024 due to reasons as mentioned above.

And whereas, the matter has been considered by the Competent Authority of the Board and it was observed that the poultry farm is established/operating in violation of siting criteria framed by CPCB and has not obtained any permission so far.

And whereas, the Competent Authority of the Board in exercise of the powers conferred upon it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and after thoroughly examining the case of the poultry farm, issued the following directions:-

- i) The Partners/Owner of the poultry farm will not further add any birds in its farm.
- ii) The Partners/Owner of poultry farm shall shift its poultry farm to another site as per CPCB guidelines within three months.

iii) The poultry farm shall obtain prior consent to establish/consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act 1974 & the Air (Prevention & Control of Pollution) Act, 1981 for its new site.

And whereas, the above directions were conveyed to the poultry farm vide Board's letter no. 3921 dated 29/10/2024 for compliance.

And whereas, the poultry farm has obtained "NOC/consent to establish" for the setting up of new poultry farm at another site in the name of his family member Sh. Gurvir Singh (M/s Gurvir Poultry Farm at Village Raipur, PO Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar)

And whereas, the poultry farm was visited by the officers of the Regional Office, Rupnagar on 05.02.2025 and it was observed as under:

1. The project proponent is still operating its poultry farm at the existing site in the name of M/s Amarjit Singh poultry farm.
2. The project proponent has not started any construction activity at the new site namely M/s Gurvir Poultry Farm at Village Raipur, PO Takhatgarh, Tehsil Anandpur Sahib, District Rupnagar.

And whereas, the time period of 03-month for the shifting of unit has already been lapsed as on 29.01.2025. But, the poultry farm is still operating its premises in violation of the directions of the Board.

And whereas, the Competent Authority has taken serious view of the above and decided to confirm proposed directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 due to non-compliance of the environmental laws.

Now, therefore the Competent Authority of the Board in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and after thoroughly examining the case of the poultry farm has decided to issue the following directions:-

- i. That the poultry farm shall take all necessary steps to close down its operations.
- ii. That the poultry farm shall stop forthwith discharging any effluent / emissions from its premises or through any mode.
- iii. That the poultry farm will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains consents of the Board.
- iv. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the poultry farm.
- v. That DG sets installed by the poultry farm shall be sealed.
- vi. That the owner of poultry farm shall shift its livestock to another site immediately

In case of failure to comply with the above said directions, the establishment and the partners or any other person(s) responsible to comply with the above directions under the Air (Prevention & Control of Pollution) Act, 1981 is liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981.

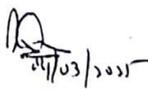
This issue with the approval of the Competent Authority of the Board.

  
Sr. Environmental Engineer  
for & on behalf of the  
Punjab Pollution Control Board

Dated 4/3/25

Endst. no. 1405

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information, ensure to make the compliance of the above said directions and send the compliance report within 7 days.

  
Sr. Environmental Engineer  
for & on behalf of the  
Punjab Pollution Control Board

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT  
NEW DELHI

Anurajit Singh

APPELLANT/APPLICANT/PETITIONER

Appeal no. 31 of 20 25  
CASE No. 31 of 20 25

VERSUS

State of Punjab & others

RESPONDENTS

KNOW ALL to whom these presents shall come that I Gurinderjit Kaur do hereby appoint, to act, appear and plead in the above-noted case and authorize him:- same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 01 day of Sept. 2025

Accepted

Gurinderjit Kaur

GURINDERJIT KAUR  
ADVOCATE  
C-60, 2<sup>ND</sup> FLOOR,  
SOUTH EXTENTION PART 2  
NEW DELHI  
[gr0604@yahoo.co.in](mailto:gr0604@yahoo.co.in)



Vijay Kumar  
Signature or thumb impression)